

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 323/2025

(Suo Motu based on News Item titled "Illegal waste dumping leads to environmental fears in Faridabad")


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13.01.2026

Through

Filed by



**Rahul Khurana Adv
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 323/2025

(SuoMotu based on News Item titled "Illegal waste dumping leads to environmental fears in Faridabad")

**Reply on behalf of Respondent No. 2 i.e. Haryana State
Pollution Control Board through Regional Officer,
Ballabgarh Region**

MOST RESPECTFULLY SUBMITTED:

1. That the present reply is being filed in compliance of the directions passed by the Hon'ble National Green Tribunal vide order dated 08.07.2025 in O.A. No. 323/2025, wherein the Hon'ble Tribunal took cognizance of a news item titled "*Illegal waste dumping leads to environmental fears in Faridabad*".
2. That before passing of order dated 08.07.2025 by this Hon'ble Tribunal; a communication was received from the District Administration regarding this illegal dumping of waste. Therefore, a joint inspection was conducted on 20.06.2025 by the representatives from HSPCB and Department of Mines & Geology, Faridabad. The joint inspection confirmed instances of illegal dumping of solid waste at some locations in Dhauj and adjoining areas of Faridabad.
3. That report of the joint inspection was submitted to Deputy Commissioner, Faridabad on the same day, i.e., 20.06.2025 by HSPCB and Department of Mining, Faridabad. Thereafter, Deputy Commissioner, Faridabad pursued the matter with concerned departments vide letter dated 20.06.2025. Copy of report of the joint inspection submitted to Deputy Commissioner, Faridabad is annexed as **Annexure-R/1**.
4. That in compliance with the Hon'ble NGT order dated 08.07.2025, the Haryana State Pollution Control Board (HSPCB) initiated extensive inter-departmental coordination and issued communications seeking Action Taken Reports (ATRs) from all concerned authorities including:

- a) Municipal Corporation Faridabad (MCF) – 16.09.2025 (Copy of letter to MCF is annexed as **Annexure-R/2**)
 - b) District Development & Panchayat Officer (DDPO), Faridabad – 29.09.2025, followed by reminder dated 26.11.2025 (Copies of letter issued to DDPO, Faridabad is annexed as **Annexure-R/3**)
 - c) CPCB – 19.11.2025 (Copy of letter sent to CPCB is annexed as **Annexure-R/4**)
5. That on request of Deputy Commissioner, Faridabad, the Municipal Corporation Faridabad convened a meeting regarding compliance, and a joint meeting was held on 02.12.2025 at 03:00 PM, under the Chairpersonship of ACMC-I, MCF, wherein all stakeholder departments participated. The Minutes of the Meeting were issued vide letter dated 09.12.2025, outlining responsibilities for removal, remediation, identification of violators, and enforcement action. (Copy of minutes of meeting dated 09.12.2025 annexed as **Annexure-R/5**)
6. That for identification of land ownership, excavation quantity, and liability, HSPCB issued letters dated 15.12.2025 to:
- a) ACP, Faridabad – seeking statements and records of landowners
 - b) Naib Tehsildar, Dhauj – seeking land ownership details
 - c) District Mining Officer, Faridabad – seeking estimated quantity of excavation
 - d) DDPO, Faridabad – seeking estimated quantity of waste and land ownership details
- (Copies of the communications with ACP, Faridabad, Naib Tehsildar, Dhauj, District Mining Officer, Faridabad and DDPO, Faridabad are annexed as **Annexure-R/6 Colly**)
7. That replies were duly received, including:
- a) Mines & Geology Department – 19.12.2025 (Copy of reply of Mines & Geology Department, Faridabad is annexed as **Annexure-R/7**)
 - b) Naib Tehsildar, Dhauj – 23.12.2025 (Copy of reply of Naib Tehsildar, Dhauj is annexed as **Annexure-R/8**)
 - c) SHO, Dhauj – 27.12.2025, confirming unauthorized activities and providing local enforcement inputs (Copy of reply of SHO, Dhauj is annexed as **Annexure-R/9**)
8. That based on inspection findings and information received, the HSPCB issued Show Cause Notices to land owners/farmers on 26.12.2025, under the provisions of the Environment (Protection) Act, 1986 and the Solid Waste Management Rules, 2016.

(Copies of Show Cause Notices to land owners/farmers are annexed as **Annexure-R/10 Colly**)

9. That Show Cause Notice was also issued to M/s Greentech Environ Management Pvt. Ltd. on 07.01.2026 for illegal dumping and improper handling of solid waste at various locations in District Faridabad, violations of the Environment (Protection) Act, 1986 and Solid Waste Management Rules, 2016 and adjudication under Sections 15 & 15A of the Environment (Protection) Act, 1986. M/s Greentech Environ Management Pvt. Ltd. submitted its reply on 10.01.2026. (Copies of SCN, its reply and photographs of violations are annexed as **Annexure-R/11 Colly**)

10. That replies were also received from individual landholders, namely:

a) Sh. Dilshad S/o Chav Khan – 07.01.2026

b) Sh. Ayub – 07.01.2026, which are under examination.

(Copies of replies received from individual landholders annexed as **Annexure-R/12**)

11. That considering the scale of remediation involved, MS, HSPCB, vide DO letter no. HSPCB/11329 dated 12.01.2026 has requested the Commissioner, MCG for effective remediation of solid waste. (Copy of DO letter dated 12.01.2026 is annexed as **Annexure-R/13**)

12. That no fresh waste has been dumped on the sites in question as regular monitoring of these areas is being carried out.

In view of the facts and actions stated above, it is most respectfully prayed that the Hon'ble Tribunal may kindly take the present reply on record


Regional Officer
Ballabgarh Region, HSPCB

Date: 13.01.2026

Place: Faridabad



Office of Deputy Commissioner, Faridabad

Annexure-R/1

Mini Secretariat, Sector-12, Faridabad

Office Phone:- 0129-2227936, 2226604, Email Id - dcfbd@hry.nic.in

To

1. Director General, Mines and Geology Department, Plot No. 9, Sector-22, IT Park, Panchkula
2. Commissioner of Police, Sector 21C, Faridabad.
3. Commissioner, Municipal Corporation, B.K. Chowk, Faridabad
4. Commissioner, Municipal Corporation, Gurugram.
5. DTP (E) Faridabad

No 9964-68/LFA

Date:- 20-06-2025

Subject: Unauthorized Earth Excavation and Illegal Dumping of Solid Waste in Dhauj Area, Faridabad – Immediate Action Requested.

It is brought to your notice that a joint inspection was conducted by officials from the Mines and Geology Department, Faridabad and the Regional Officer, Ballabgarh Region, Haryana State Pollution Control Board in the area of Dhauj, Faridabad. During the said inspection, it was observed by the team that unauthorized excavation of earth and subsequent illegal disposal and burial of solid waste was observed at the following geographic coordinates:

Site No.	Geo-coordinates	Area
01	Lat:28.342857 ° N, Long: 77.203263 ° E	2.5 acres approx.
02	Lat:28.343762 ° N, Long: 77.203240 ° E	2.0 acres approx.
03	Lat: 28.343564 ° N, Long: 77.203266 ° E	0.5 acres approx.
04	Lat: 28.344410 ° N, Long: 77.203355 ° E	1.0 acre approx.
05	Lat: 28.323424 ° N, Long: 77.221976 ° E	1.0 acre approx.
06	Lat: 28.322465 ° N, Long: 77.222588 ° E	1.5 acres approx.

As per the information provided by the local residents, the excavated sites are being filled with solid waste, which is allegedly being transported from the Bandhwari landfill site, Gurugram and later capped with earth. It was also brought to the notice of the inspecting team that one of the landowners is reportedly planning to establish residential colonies at or around coordinate 28.343762 ° N, 77.203240 ° E.

This matter is of serious concern from both environmental and planning perspectives. In view of the above, you are hereby requested to initiate necessary action against the violators as per the relevant provisions of law and take immediate steps to prevent any further illegal excavation of earth, dumping of solid waste and unauthorized construction activity in the area.

This is for your information and necessary action, please.

Encl :- As above.


for Deputy Commissioner
Faridabad

**Report on Joint Inspection Conducted in Dhouj Area, Faridabad Regarding
Unauthorized Excavation and Illegal Dumping of Solid Waste**

Submitted to:

Sh. Vikram Singh, IAS, Deputy Commissioner, Faridabad



A joint inspection was carried out by the officials of the Mines and Geology Department, Faridabad, and the Haryana State Pollution Control Board (HSPCB), Regional Office Ballabgarh, on 20-June-2025 in the area of Dhouj, Faridabad, on account of credible information received regarding illegal earth excavation and suspected solid waste dumping activities. The joint team visited various sites as indicated through shared geo-coordinates. The following table summarizes the location details and observations:

Site No.	Geo-coordinates	Area (approx.)
01	Lat:28.342857 ° N, Long: 77.203263 ° E	2.5 acres
02	Lat:28.343762 ° N, Long: 77.203240 ° E	2.0 acres
03	Lat: 28.343564 ° N, Long: 77.203266 ° E	0.5 acres
04	Lat: 28.344410 ° N, Long: 77.203355 ° E	1.0 acre
05	Lat: 28.323424 ° N, Long: 77.221976 ° E	1.0 acre
06	Lat: 28.322465 ° N, Long: 77.222588 ° E	1.5 acres

Local residents informed the inspecting team that the **solid waste is being transported from the Bandhwari landfill site, Gurugram**, and is being dumped at the above-mentioned sites. Post-dumping, the waste is reportedly being covered with earth to conceal the activity. It was also stated that one of the landowners is planning to develop a residential colony at the site mentioned at Sr. No. 02 (Lat: 28.343762 ° N, Long: 77.203240 ° E).

In view of the serious nature of violations and potential environmental damage, the matter is submitted for your kind perusal and further necessary direction.

Enclosures: Site photographs with GPS coordinates.

 Charan Sekhar Sharma Mining & Geology Department Mines and Geology Department, Faridabad	 Punnet, AGE HSPCB, Regional Office, Ballabgarh
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 **GPS Map**
Camera Lite

86FF+JF, Fatehpur Taga, Haryana 121004, India

Latitude

28.32293499726802°

Longitude

77.22168870270252°

Local 11:56:34 AM

GMT 06:26:34 AM

Altitude 200 meters

Friday, 20.06.2025

151



 GPS Map
Camera Lite

86GH+X68, Samaypur Dhauj Ballabhgarh Rd, Fatehpur Taga, Haryana
121005, India

Latitude

28.3272674°

Longitude

77.2252469°

Local 11:55:35 AM

GMT 06:25:35 AM

Altitude 200 meters

Friday, 20.06.2025



86FF+JF, Fatehpur Taga, Haryana 121004, India

Latitude

28.32299631088972°

Longitude

77.22207058221102°

Local 11:55:31 AM

GMT 06:25:31 AM

Altitude 200 meters

Friday, 20.06.2025



86FF+JF, Fatehpur Taga, Haryana 121004, India

Latitude

28.32261095289141°

Longitude

77.22323625348508°

Local 12:08:47 PM

GMT 06:38:47 AM

Altitude 201 meters

Friday, 20.06.2025



GPS Map
Camera Lite

86FF+JF, Fatehpur Taga, Haryana 121004, India

Latitude

28.32261853851378°

Longitude

77.22323901951313°

Local 12:08:44 PM

GMT 06:38:44 AM

Altitude 201 meters

Friday, 20.06.2025



 **GPS Map**
Camera Lite

Unnamed Road, Fatehpur Taga, Haryana 121004, India

Latitude

28.3279021°

Longitude

77.2205762°

Local 11:51:50 AM

GMT 06:21:50 AM

Altitude 201 meters

Friday, 20.06.2025



GPS Map
Camera Lite

86FF+JF, Fatehpur Taga, Haryana 121004, India

Latitude

28.32261853851378°

Longitude

77.22323901951313°

Local 12:08:44 PM

GMT 06:38:44 AM

Altitude 201 meters

Friday, 20.06.2025



 **GPS Map**
Camera Lite

Unnamed Road, Fatehpur Taga, Haryana 121004, India

Latitude
28.3279021°

Longitude
77.2205762°

Local 11:51:50 AM
GMT 06:21:50 AM

Altitude 201 meters
Friday, 20.06.2025



 GPS Map Camera



Dhouj, Haryana, India

86w3+558, Dhouj, Haryana 121004, India

Lat 28.344421° Long 77.20366°

20/06/2025 11:03 AM GMT +05:30



 GPS Map Camera

Dhouj, Haryana, India

86w3+558, Dhouj, Haryana 121004, India

Lat 28.3444° Long 77.20366°

20/06/2025 11:03 AM GMT +05:30



 **GPS Map Camera**

Nurpur Dhumaspur, Haryana, India

86v2+wxr, Nurpur Dhumaspur, Haryana 121004, India

Lat 28.343564° Long 77.203266°

20/06/2025 11:05 AM GMT +05:30





 **GPS Map Camera**

Nurpur Dhumaspur, Haryana, India

86v2+wxr, Nurpur Dhumaspur, Haryana 121004, India

Lat 28.343578° Long 77.20323°

20/06/2025 11:05 AM GMT +05:30





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 **GPS Map Camera**



Nurpur Dhumaspur, Haryana, India

86v2+wxr, Nurpur Dhumaspur, Haryana 121004, India

Lat 28.344177° Long 77.203336°

20/06/2025 11:02 AM GMT +05:30

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 GPS Map Camera

Faridabad, Haryana, India

86r3+jqj, Manger - Dhauj Rd, Faridabad, Haryana
121004, India

Lat 28.342857° Long 77.203263°

20/06/2025 09:51 AM GMT +05:30



Google



 GPS Map Camera

Faridabad, Haryana, India

86r3+jqj, Manger - Dhauj Rd, Faridabad, Haryana
121004, India

Lat 28.342736° Long 77.203269°

20/06/2025 09:51 AM GMT +05:30



Google



HSPCB/BR/2025/ 1987-89

No.
Dated: 16/09/2025

To

The Commissioner,
Municipal Corporation,
B.K. Chowk, Faridabad.

Sub:- Seeking Action Taken Report regarding unauthorized earth excavation and illegal dumping of solid waste in Dhauj area, Faridabad – as per NGT Order in OA No. 323/2025 dated 08.07.2025.

Reference:

1. Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, Order dated 08.07.2025 in Original Application No. 323/2025.
2. Office of the Deputy Commissioner, Faridabad, Memo No. 9964-68/LFA dated 20.06.2025.

This is to bring to your attention that the Hon'ble NGT, Principal Bench, New Delhi, in its order dated 08.07.2025 in OA No. 323/2025 has taken suo motu cognizance of the environmental violations reported in the news item titled "Illegal waste dumping leads to environmental fears in Faridabad" published in the Hindustan Times dated 27.06.2025. The Tribunal has noted serious concerns regarding illegal dumping of municipal solid waste and unauthorized earth excavation in the Dhauj area of Faridabad, and has impleaded the Haryana State Pollution Control Board among other authorities to file a response. The matter pertains to following locations in Ballabgarh Region:

S. No.	Geo-coordinates	Area
01	Lat:28.342857 N, Long:77.203263 E	2.5 acres approx.
02	Lat:28.343762 N, Long:77.203240 E	2.0 acres approx.
03	Lat:28.343564 N, Long:77.203266 E	0.5 acres approx.
04	Lat:28.344410 N, Long:77.203355 E	1.0 acres approx.
05	Lat:28.323424 N, Long:77.201976 E	1.0 acres approx.
06	Lat:28.322465 N, Long:77.222588 E	1.5 acres approx.

Pursuant to this, the concerned AEE from this office carried out a follow-up inspection of the aforesaid sites on 18.08.2025 and found that the municipal solid waste remains at these locations (Photographs attached), similar to the condition observed during the initial inspection on 20.06.2025.

In view of the above, and with reference to the Deputy Commissioner, Faridabad, Memo No. 9964-68/LFA dated 20.06.2025, it is requested to provide the Action Taken Report (ATR) in line with the Solid Waste Management Rules, 2016 for reply in the Hon'ble Tribunal.


The next date of hearing in Hon'ble NGT is scheduled for 10.10.2025.

Enclosures: As above

Endst No. HSPCB/BR/2025/

A copy of above is forwarded to :

1. Member Secretary, HSPCB, C-11, Sector-06, Panchkula for information please.
2. Deputy Commissioner, Faridabad for information please.


Regional Officer
Ballabgarh Region
Dated: /09/2025


Regional Officer
Ballabgarh Region



HARYANA STATE POLLUTION CONTROL BOARD
 Ballabgarh Region, Opp. Hewo Appmt., Sector-16A, Faridabad
 Email: hspcbrobr@gmail.com Website: www.hspcb.gov.in



NO. HSPCB/BR/2025/ 2917 - 2919

Dated: 26-11-2025

To

The District Development & Panchayat Officer (DDPO),
 ddpoftb.fbd@hry.nic.in
 2nd Floor, Mini Secretariat,
 Sector-12, Faridabad-121004.

Reminder-I

Sub: Seeking Action Taken Report (ATR) regarding unauthorized earth excavation and illegal dumping of solid waste in Dhouj Area, Faridabad – compliance of Hon'ble NGT directions in OA No. 323/2025 – reg.

Ref.: 1. This office letter No. HSPCB/BR/2025/2207-09 dated 29.09.2025
 2. Hon'ble NGT order dated 08.07.2025 in OA No. 323/2025
 3. Office of Deputy Commissioner, Faridabad, Memo No. 9964-68/LFA dated 20.06.2025.

Please refer to this office letter cited at Ref. (1) above, wherein submission of a comprehensive Action Taken Report (ATR) was sought from your office regarding unauthorized earth excavation and illegal dumping of municipal solid waste at various locations in Dhouj Area, Faridabad, as recorded in the compliance proceedings of the Hon'ble National Green Tribunal.

As mentioned earlier, the Hon'ble Tribunal has taken serious cognizance of the matter and directed strict compliance with the environmental norms under the Solid Waste Management Rules, 2016. A follow-up inspection by the concerned AEE on 18.08.2025 revealed that municipal solid waste still remained at the identified locations, similar to the violations observed during the initial inspection on 20.06.2025.

Your office was requested to furnish the ATR indicating:

- Enforcement measures against unauthorized excavation and illegal dumping of solid waste;
- Penal actions taken against violators;
- Preventive and monitoring mechanisms adopted to avoid recurrence;

- Coordination steps taken with other departments/agencies.

However, the ATR has not been received till date, which is causing delay in preparing the consolidated reply to be filed before the Hon'ble NGT. The matter is listed for the next hearing on 15.01.2026, and timely submission is critical to avoid any adverse observation for non-compliance of Hon'ble NGT directions.

In view of the urgency, you are once again requested to submit the ATR immediately, preferably within 03 days, so that the same may be incorporated into the consolidated report of this office for submission before the Hon'ble Tribunal.

This may be treated as MOST URGENT.

Encl.:

1. Copy of this office letter dated 29.09.2025 (Annexure-I)
2. Copies of references already enclosed


Regional Officer
Ballabgarh Region

Endst. No.


Dated:

Copy to:

1. Deputy Commissioner, Faridabad – for kind information please.
2. Additional Deputy Commissioner, Faridabad – for information and necessary directions to concerned authorities to ensure timely submission of ATR.


Regional Officer
Ballabgarh Region



HARYANA STATE POLLUTION CONTROL BOARD
 Ballabgarh Region, Opp. Hewo Appmt., Sect-16A,
 Faridabad
 e-mail: hspcbrobr@gmail.com Website: www.hspcb.org.in

Hon'ble NGT Matter
 Via e-mail and Speed Post



No. HSPCB/BR/2025/2207-09

Dated: 29/09/2025

To

The District Development & Panchayat Officer (DDPO),
 (ddpofbd@hry.nic.in)
 2nd Floor, Mini Secretariat,
 Sector-12, Faridabad-121004

Subject: Seeking Action Taken Report (ATR) regarding unauthorized earth excavation and illegal dumping of solid waste in Dhauj Area, Faridabad – compliance of Hon'ble NGT directions in OA No. 323/2025 – reg.

Ref:

1. Hon'ble NGT order dated 08-07-2025 in OA No. 323/2025
2. Office of Deputy Commissioner, Faridabad, Memo No. 9964-68/LFA dated 20-06-2025

Whereas, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in OA No. 323/2025, vide order dated 08.07.2025, took cognizance of environmental violations reported in the news item titled "Illegal waste dumping leads to environmental fears in Faridabad" published in the Hindustan Times dated 27.06.2025;

Whereas, the Tribunal noted serious concerns regarding illegal dumping of municipal solid waste and unauthorized earth excavation at six identified locations in Faridabad, ranging between 0.5 to 2.5 acres, including areas in Fatehpur Taga, Samaypur Dhauj-Ballabgarh Road, Dhauj, Nurpur Dhumaspur, and Mangar village, and impleaded the Haryana State Pollution Control Board (HSPCB) along with the Central Pollution Control Board, Deputy Commissioner, Faridabad, and Commissioner, Municipal Corporation of Faridabad to file a response;

Whereas, the matter pertains to following locations of District Faridabad:

S. No.	Geo-coordinates	Area
1.	Lat: 28.342857 N, Long: 77.203263 E	2.5 acres approx.
2.	Lat: 28.343762 N, Long: 77.203240 E	2.0 acres approx.
3.	Lat: 28.343564 N, Long: 77.203266 E	0.5 acres approx.
4.	Lat: 28.344410 N, Long: 77.203355 E	1.0 acres approx.
5.	Lat: 28.323424 N, Long: 77.201976 E	1.0 acres approx.
6.	Lat: 28.322465 N, Long: 77.222588 E	1.5 acres approx.

Whereas, the provisions of the Solid Waste Management Rules, 2016 framed under the Environment (Protection) Act, 1986 are binding on all authorities, and inter alia provide that –

- **Rule 4(2):** "No waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies."
- **Rule 15(g):** "Local authorities and Panchayats shall direct waste generators not to litter i.e., throw or dispose of any waste ... or burn or bury waste on streets, open public spaces, drains, water bodies and shall ensure segregation at source and proper collection and disposal."

Hon'ble NGT Matter
Via e-mail and Speed Post

- **Rule 15(zh):** "Local authorities shall stop landfilling or dumping of mixed waste soon after the prescribed timeline for setting up and operationalisation of sanitary landfill is over."
- **Rule 15(zi):** "Local authorities shall allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill ... every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill."

Whereas, "local body" for the purpose of these rules means and includes the municipal corporation, nagar nigam, municipal council, nagarpalika, nagar Palika parishad, municipal board, nagar panchayat and town panchayat, census towns, notified areas and notified industrial townships with whatever name they are called in different States and union territories in India;

Whereas, pursuant to this, the concerned AEE from this office carried out a follow-up inspection of the aforesaid sites on 18-08-2025 and found that the municipal solid waste remains at these locations (photographs attached), similar to the condition observed during the initial inspection in this matter on 20-06-2025;

Now, therefore, it is requested to furnish a comprehensive Action Taken Report (ATR) from your office indicating the enforcement measures initiated against unauthorized earth excavation and illegal dumping of solid waste, details of penal actions taken against violators, preventive and monitoring mechanisms adopted to avoid recurrence, and the steps taken in coordination with other departments/agencies.

The ATR may kindly be submitted to this office at the earliest, to enable timely filing of reply before the Hon'ble Tribunal, as the matter is listed for **next hearing on 10.10.2025**.

This may be treated as **most urgent**, failing which the lapse may be viewed as non-compliance of Hon'ble NGT directions and statutory obligations under the Solid Waste Management Rules, 2016.

Encl.:

1. Copy of Hon'ble NGT Order dated 08.07.2025 in OA No. 323/2025 (Annexure-I).
2. Office of Deputy Commissioner, Faridabad, Memo No. 9964-68/LFA dt 20-06-2025 (Annexure-II).
3. Photographs of these sites dated 18-08-2025 (Annexure-III).

Endst. No. HSPCB/BR/2025/

Copy to:

1. Deputy Commissioner, Faridabad – for kind information please.
2. Additional Deputy Commissioner, Faridabad -- for information and for issuing necessary directions to concerned authorities to ensure timely submission of ATR for filing reply before the Hon'ble Tribunal.

(Regional Officer)

Ballabgarh Region, HSPCB
Date:

(Regional Officer)

Ballabgarh Region, HSPCB



Regional Office, Ballabgarh Region
Haryana State Pollution Control Board
 Near Hewo Apartment, Sector -16A, Faridabad
 Website - www.hspcb.gov.in E-Mail -
hspcbrobr@gmail.com
 Contact No. 0129-2225314



No. HSPCB/BR/2025/ 2838 - 39

Dated: 19-11-2025

To

Regional Directorate (North)
 Central Pollution Control Board
 BSNL Telephone Exchange, 2nd Floor,
 Sector 49C, Chandigarh - 160047
 (e-mail: rdchandigarh.cpcb@gov.in).

Sub: **Joint inspection regarding illegal dumping of untreated solid waste and unauthorized earth excavation in Faridabad - In compliance with Hon'ble NGT Order dated 08.07.2025 in O.A. No. 323/2025 (News Item titled "Illegal waste dumping leads to environmental fears in Faridabad").**

Kindly refer to the subject cited above.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, in its order dated 08.07.2025 in O.A. No. 323/2025, titled "News Item titled 'Illegal waste dumping leads to environmental fears in Faridabad' appearing in Hindustan Times dated 27.06.2025", has taken suo motu cognizance of the issue of illegal dumping of untreated solid waste and unauthorized earth excavation in various locations of Faridabad district, including Fatehpur Taga, Samaypur Dhauj-Ballabgarh Road, Dhauj, Nurpur Dhumaspur, and Mangar village.

The directions of the Hon'ble Tribunal vide order dated 08.07.2025 are reproduced below:

".....The article states that, following complaints from local residents, a joint inspection conducted on June 20 by the Haryana State Pollution Control Board and the Department of Mines and Geology found six locations, ranging from 0.5 to 2.5 acres in Fatehpur Taga, Samaypur Dhauj-Ballabgarh Road, Dhauj, Nurpur Dhumaspur, and Mangar village, had been illegally excavated. The article further mentions that the excavated pits were backfilled with legacy, unprocessed waste, bypassing environmental safeguards and contractual obligations. The article states that Hindustan Times (HT) visited the sites on Thursday and found large mounds of mixed, untreated waste across open fields - allegedly in violation of environmental norms and the contract's terms. The article adds that the waste, reportedly sourced from Bandhwari, was concealed beneath layers of earth to evade detection. The article highlights that experts have warned this illegal practice poses risks of groundwater contamination, land instability, and long-term health hazards. The article mentions that a landowner is allegedly planning to build residential colonies atop a concealed dump site (Lat: 28.343762°N, Long: 77.203240°E), which could potentially expose future residents to toxic soil and structural threats. The article finally states that the Aravalli foothills already under stress due to deforestation, mining and encroachment are now facing a new ecological threat due to these hidden waste dumps.

3. The above matter indicates violation of the Environment (Protection) Act, 1986, the Solid Waste Management Rules and Aravali Notification (MoEF Notification, 1992).

4. The news item raises substantial issues relating to compliance with the environmental norms and implementation of the provisions of scheduled enactment. 5. Power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.

Hence, we implead the following as respondents in the matter:

(1). Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

(2). Haryana State Pollution Control Board, Through it's Member Secretary, C-11, Sector-6, Panchkula, Haryana - 134109, Haryana.

(3). Deputy Commissioner, Faridabad, Mini Secretariat, First Floor, Sector-12, Faridabad.


(4). Municipal Corporation of Faridabad, Through it's Commissioner, Office of Divisional Commissioner, Faridabad, Canal Rest House, Sector 16A, Faridabad, Haryana 121002.

7. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing.

....."

In compliance with the above directions, it is requested that a joint inspection be conducted by CPCB, HSPCB, and the District Administration, Faridabad to assess the current status of the identified sites and the nature of waste dumped.

Recent site photographs and preliminary reports of the mentioned areas are enclosed for reference. You are requested to kindly coordinate and confirm suitable dates for the joint inspection, so that a consolidated report may be submitted to the Hon'ble Tribunal before the next date of hearing, i.e., 15.01.2026.


Regional Officer
Ballabgarh Region




Encl.: As above (Recent photographs and preliminary site reports)

Endst No. HSPCB/BR/2025/

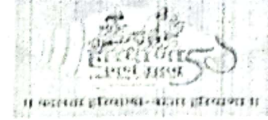
Dated: 19.11.2025

A copy of above is forwarded to the Deputy Commissioner, Faridabad – for information and necessary coordination, please. (dcfbd@hry.nic.in)


Regional Officer
Ballabgarh Region







MEMO No. MCF/ACMC-I/2025/588 DATED: 09.12.2025

Minutes of Meeting held on 02.12.2025 at 03:00 PM under the Chairpersonship of ACMC-I, Municipal Corporation Faridabad regarding illegal dumping of untreated solid waste and unauthorized excavation in the Dhauj and adjoining areas.

Following officers attended the meeting:-

1. Sh. Vivek Kundu, HPS, ACP, Mujesar.
2. Smt. Neha Singh, Tehsildar Badkhal
3. Smt. Bhumika Lamba, Tehsildar, Ballabgarh
4. Sh. Harish, RO, Blb, HSPCB
5. Sh. Puncet Pathak, AEE, Blb, HSPCB
6. Smt. Priyanka, BDPO, Faridabad
7. Sh. Satender Singh, AE (SWM), MCF
8. Sh. Karan Kumar, Naib Tehsildar, Dhauj

Following officers were absent during the meeting:-

1. SDM Badkhal
2. DDPO Faridabad

At the outset, the Chairperson welcomed all the participants. Thereafter, detailed deliberations were held on the issue of illegal dumping of untreated solid waste and unauthorized excavation in Dhauj and adjoining areas.

During the discussions, the Chairperson expressed strong displeasure over the absence of the DDPO, Faridabad, who failed to attend the meeting despite the seriousness of the matter.

The matter was discussed extensively and the following actionable points were arrived at:

1. Joint Inspection on 04.12.2025

A joint inspection shall be conducted on 04.12.2025 at 10:00 AM in coordination with:

- District Mining Officer, Faridabad
- RO, HSPCB
- Tehsildar, Badkhal & Faridabad
- Police Department
- AE (SWM), MCF

The team shall ensure verification and documentation of the following:

- a. Current status of all six sites mentioned in NGT Order dated 08.07.2025 in OA No. 323/2025.
- b. Presence of any solid waste at these sites, supported with photographic evidence.
- c. If solid waste is found, details of the action plan formulated or executed.
- d. Nature and estimated quantity of the solid waste.

2. Quantification of waste

District Mining Officer, Faridabad to accompany the inspecting team and submit details about quantity of waste dumped at all the 06 locations mentioned in DC Faridabad letter dated 20.06.2025.



3. Action Against Private Agencies

AE (SWM) MCF apprised the Chairperson that the Municipal Corporation Faridabad had filed an affidavit before the Hon'ble NGT in October 2025, stating that a physical inspection of the alleged area had been conducted. During the inspection, it was found that the said area falls under the jurisdiction of the Panchayat Department and does not come under the jurisdiction of the Municipal Corporation Faridabad.

Further, as per the Joint Committee Inspection conducted by the Mines & Geology Department and the Regional Officer, HSPCB on 20.06.2025, it was observed that the waste allegedly being dumped by the two private agencies—Greentech and Adarsh Bharat Enviro Pvt. Ltd.—pertains to the disposal of waste from the Bandhwari landfill site, which is operated and managed by the Municipal Corporation Gurugram.

AE (SWM) MCF was directed to submit details regarding whether any correspondence has been made with the Municipal Corporation Gurugram for necessary action against the said agencies and whether any report has been received from MCG in this regard.

4. Constitution of Expert Committee

If solid waste is found at any of the sites, an Expert Committee may be constituted to inspect the waste and prepare a comprehensive action plan for its scientific disposal.

5. Testing of Waste

In the event of waste found at site RO, HSPCB and AE (SWM) MCF shall jointly ensure testing of the nature and composition of the waste, subject to the direction of W/Deputy Commissioner, Faridabad.

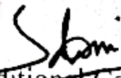
6. Identification of Testing Agency

AE (SWM) MCF shall identify an appropriate and accredited testing agency offering services at a reasonable price and place the details before the undersigned.

7. Recording of Statements

ACP, Mujesar shall ensure that the statements of the local Sarpanches and residents of the affected villages are recorded to ascertain the involvement of the concerned agencies and to verify the ground conditions.

The meeting ended with vote of thanks to the Chair.


Additional Commissioner
Municipal Corporation
Faridabad

A copy of the above is forwarded to following for information and necessary action: -

1. Ld. Commissioner, MCF for kind information, please.
2. Ld. Deputy Commissioner, Faridabad for kind information, please.
3. Sh. Trilok Chand, HCS, SDM, Badkhal
4. Sh. Vivek Kundu, HPS, ACP, Mujesar.



- Annexure-R/4
5. Sh. Chandra Bhushan Tiwari, District Mining Officer, Faridabad.
 6. Smt. Neha Singh, Tehsildar Badkhal
 7. Smt. Bhumika Lamba, Tehsildar, Ballabgarh
 8. Sh. Harish, RO, Blb, HSPCB.
 9. Sh. Puneet Pathak, AEE, Blb, HSPCB.
 10. Smt. Priyanka, BDPO, Faridabad.
 11. Sh. Satender Singh, AE (SWM) MCF.
 12. Sh. Karan Kumar, Naib Tehsildar, Dhauj.



HARYANA STATE POLLUTION CONTROL BOARD
 Ballabgarh Region, Opp. Hewo Appmt., Sector-16A, Faridabad
 Email: hspcbrobr@gmail.com Website: www.hspcb.gov.in



NO. HSPCB/BR/2025/ 3180 - 3182

Dated: 15-12-2025

To

The District Development & Panchayat Officer (DDPO)
 Faridabad.

Sub:

Estimated quantity of solid waste and land ownership details at Dhauj and adjoining villages – Compliance of Hon'ble NGT OA No. 323 of 2025.

Ref:

MCF letter no. MCF/ACMC-I/2025/588 dt. 09-12-2025 and DC office letter no. 9964-68/LFA dt. 20-06-2025.

In compliance of the directions of the Hon'ble National Green Tribunal in OA No. 323 of 2025, a joint inspection was conducted on 04.12.2025 at six locations in Dhauj and adjoining villages, where traces of processed/legacy solid waste were observed.

During the inspection, the joint team visited the 06 Nos. sites mentioned in the Deputy Commissioner Faridabad letter dt. 20-06-2025. Copy of the letter dated 20-06-2025 of DC Faridabad is attached for ready reference.

In this regard, you are requested to provide the following details site-wise:

1. Estimated quantity of solid waste observed at each location..
2. Classification of waste (processed/legacy/mixed municipal waste).

Land ownership details, specifying whether the land falls under:

- a. Gram Panchayat land, or Private ownership.
- b. Details of any previous resolutions, notices, or actions taken by the Panchayat Department.

The above information is required for further regulatory action and compliance reporting before the Hon'ble Tribunal. You are requested to furnish the requisite information within 03 days.

DA/as above

Regional Officer

Ballabgarh Region

Dated:

Endst. No.

A copy of the above is forwarded to

1. The Deputy Commissioner, Faridabad for information please.
2. The Additional Commissioner, Municipal Corporation Faridabad for information and coordination please.

Regional Officer

Ballabgarh Region

Regional Officer
Ballabgarh Region



HARYANA STATE POLLUTION CONTROL BOARD
Ballabgarh Region, Opp. Hewo Appmt., Sector-16A, Faridabad
Email: hspcbrobr@gmail.com Website: www.hspcb.gov.in



NO. HSPCB/BR/2025/3177 - 79

Dated: 15-12-2025

To

The District Mining Officer
Faridabad.

Sub: Providing estimated quantity of excavation carried out at Dhauj and adjoining areas – Compliance of Hon'ble NGT OA No. 323 of 2025.

Ref: MCF letter no. MCF/ACMC-I/2025/588 dt. 09-12-2025 and DC office letter no. 9964-68/LFA dt. 20-06-2025.

This is to inform you that a joint inspection was conducted on 04.12.2025 in compliance of the directions of the Hon'ble National Green Tribunal in OA No. 323 of 2025, pertaining to illegal dumping of waste and unauthorized excavation in Dhauj and adjoining villages of Faridabad.

During the inspection, the joint team visited the 06 Nos. sites mentioned in the Deputy Commissioner Faridabad letter dt. 20-06-2025. Copy of the letter dated 20-06-2025 of DC Faridabad is attached for ready reference.

In view of the above, you are requested to kindly provide the following details site-wise for all six inspected locations:

1. Estimated quantity of excavation (in cubic meters/metric tonnes).
2. Assessment regarding whether the excavation falls under unauthorized mining/extraction.
3. Details of any action initiated or proposed by the Mining Department.

The information is required urgently for onward submission to the competent authorities and further regulatory action. You are requested to furnish the above information within 03 days.

DA/as above

Regional Officer
Ballabgarh Region

Dated:

Endst. No.

A copy of the above is forwarded to

1. The Deputy Commissioner, Faridabad for information please.
2. The Additional Commissioner, Municipal Corporation Faridabad for information and coordination please.

Regional Officer
Ballabgarh Region



HARYANA STATE POLLUTION CONTROL BOARD
Ballabgarh Region, Opp. Hewo Appmt., Sector-16A, Faridabad
Email: hspcbrobr@gmail.com Website: www.hspcb.gov.in



NO. HSPCB/BR/2025/ 3183- 86

Dated: 15-12-2025

To
The Naib Tehsildar,
Dhauj, Faridabad.

Sub: Land ownership details of inspected sites at Dhauj and adjoining areas – Compliance of Hon'ble NGT OA No. 323 of 2025.

Ref: MCF letter no. MCF/ACMC-I/2025/588 dt. 09-12-2025 and DC office letter no. 9964-68/LFA dt. 20-06-2025.

This has reference to the directions of the Hon'ble National Green Tribunal in OA No. 323 of 2025, wherein allegations of illegal dumping of solid waste and unauthorized excavation were examined through a joint inspection conducted on 04.12.2025.

During the inspection, the joint team visited the 06 Nos. sites mentioned in the Deputy Commissioner Faridabad letter dt. 20-06-2025. Copy of the letter dated 20-06-2025 of DC Faridabad is attached for ready reference. For completion of the factual and compliance report, verified land ownership records are required for the inspected locations.

You are therefore requested to kindly provide the following details for each of the six locations:

1. Land ownership details (Name of owner(s), Khewat/ Khatoni/ Khasra numbers).
2. Nature of land (agricultural/non-agricultural/common land).
3. Copies of relevant revenue records.
4. Any permissions/entries relating to excavation or land use change, if available.

You are requested to provide the same within 03 days of receipt of this letter.
DA/as above

[Signature]
Regional Officer
Ballabgarh Region

Dated:

Endst. No.

A copy of the above is forwarded to

1. The Deputy Commissioner, Faridabad for information please.
2. The Additional Commissioner, Municipal Corporation Faridabad for information and coordination please.
3. The Sub-Divisional Magistrate, Badkhal, Faridabad for information and coordination please

[Signature]
Regional Officer
Ballabgarh Region



HARYANA STATE POLLUTION CONTROL BOARD
Ballabgarh Region, Opp. Hewo Appmt., Sector-16A, Faridabad
Email: hspcbrobr@gmail.com Website: www.hspcb.gov.in



NO. HSPCB/BR/2025/ 3174 - 76

Dated: 15-12-2025

To

The Assistant Commissioner of Police,
Mujessar, Faridabad.

Sub: Seeking statements/records of land owners and timelines of waste dumping in compliance of Hon'ble NGT OA No. 323 of 2025.

Ref: MCF letter no. MCF/ACMC-I/2025/588 dt. 09-12-2025 and DC office letter no. 9964-68/LFA dt. 20-06-2025.

This has reference to the directions of the Hon'ble National Green Tribunal in OA No. 323 of 2025 regarding Suo-Motto matter based on a news item pertaining to illegal dumping of waste and unauthorized excavation in Dhauj and adjoining areas of Faridabad.

A joint inspection was conducted on 04.12.2025 by representatives of Municipal Corporation Faridabad, Haryana State Pollution Control Board, Department of Mines, Panchayat Department, Police Department and Revenue Authorities. During the inspection, the joint team visited the 06 Nos. sites mentioned in the Deputy Commissioner Faridabad letter dt. 20-06-2025. Copy of the letter dated 20-06-2025 of DC Faridabad is attached for ready reference.

In this regard, you are requested to kindly provide the following information for each of the inspected locations, at the earliest:

1. Statements/records of local land owners regarding dumping of waste.
2. Approximate timelines/period during which waste dumping occurred.
3. Details of any private contractors, transporters or agencies involved, if identified during inquiry.
4. Copies of any complaints, FIRs, DD entries or inquiry reports, if available.

The above information is required for submission of a comprehensive factual report and for initiating further action as per law. You are requested to furnish the above details within 03 days of receipt of this letter.


DA/as above


Regional Officer
Ballabgarh Region
Dated:

Endst. No.

A copy of the above is forwarded to

1. The Deputy Commissioner, Faridabad for information please.
2. The Additional Commissioner, Municipal Corporation Faridabad for information and coordination please.


Regional Officer
Ballabgarh Region



Deptt. of Mines & Geology Faridabad

Add: Neelam Chowk, behind SBI Main Branch Near
Treasury Office, 2nd Floor in building of District
Industrial Center, (NIT-5) Faridabad
E-mail ID: mominingfd1@gmail.com



Memo No.:- AME/FBD/2071
To

Dated:- 19/12/2025

Additional Commissioner
Municipal Corporation
Faridabad

**Subject:- Regarding joint inspection report in compliance to Hon'ble NGT
OA 323 of 2025 regarding Suo-Motto complaint news item
regarding illegal dumping of waste in Dhauj Area of Faridabad.**

With reference to the subject cited above it is respectfully submitted that as per the direction contained in the joint inspection report the District Mining Officer was required to provide an estimated quantity of solid waste at the site.

In this regard it is submitted that solid waste does not fall under the category of mineral and therefore the Department of Mines and Geology does not undertake measurement or assessment of solid waste quantities. The mandate of this department is to minerals and minor minerals only.

It is further submitted that the officer and officials of this department have neither received any technical training nor possess past experience in the measurement or estimation of solid waste and no such exercise has ever been carried out by this department in the past. Therefore this department does not have the technical expertise or operational mechanism to assess or quantify solid waste.

Accordingly, since the material observed at the site pertains to solid waste this department is not in a position to assess or provide the quantity of such solid waste. The estimation of solid waste falls under the jurisdiction of concerned local body / competent authority dealing with solid waste management.

This is submitted for your kind information and necessary action please.

[Handwritten Signature]
19/12/25

Assistant Mining Engineer
Mines and Geology Department
Faridabad / Palwal

From

Naib Tehsildar,
Dhauj

To

Regional Officer, HSPCB,
Ballabgarh Region

Memo No. 1185

Reader

Date 23-12-2025

Subject:

Unauthorized Earth Excavation and Illegal Dumping of Solid Waste in Dhauj Area,
Faridabad – Immediate Action Requested.

On the subject cited above reference to your good office letter no HSPCB/BR/2025/2/83

Dated 05-12-2025.

On the below mentioned table, a report was taken from the Patwari Halka.

Site No.	Geo-coordinates	Area	Details of Ownership	Remark
01	Lat:28.342857 ° N, Long: 77.203263 ° E	08 kanal	Village Dhauj Khewat no 551 Mustkil no 68//25 the owner of Sh Yasin Mohmmad S/O Nathu S/O Dilavar etc.	Wheat has been sown. Looking at the spot, it appears that garbage is buried inside the ground. The land on the spot is flat.
02	Lat:28.343762 ° N, Long: 77.203240 ° E	08 kanal	Village Dhauj Khewat no 549 Mustkil no 68//6 the owner of Sh Yasin Mohmmad S/O Nathu S/O Dilavar etc.	vegetables has been sown
03	Lat: 28.343564 ° N, Long: 77.203266 ° E	06 kanal 15 marla	Village Dhauj Khewat no 549 Mustkil no 68//15 the owner of Sh Yasln Mohmmad S/O Nathu S/O Dilavar etc.	Mustard has been sown
04	Lat: 28.344410 ° N, Long: 77.203355 ° E	08 kanal	Village Dhauj Khewat no 741 Mustkil no 67//1 the owner of Sh Aas Mohmmad S/O Abddula S/O Chuttan etc. & Shabbuddin	There is a boundary wall at the spot and the land is flat. On looking at it, it is visible that garbage is buried below the

			shareholding and self-cultivation	land and some garbage is visible above it.
05	Lat: 28.323424 * N, Long: 77.221976 * E	08 kanal	Village Tikri Khera Khewat no 265 Mustkil no 32//12 the owner of Sh Dilshad S/O Chav Khan etc.	Wheat has been sown.
06	Lat: 28.322465 * N, Long: 77.222588 * E	08 kanal	Village Tikri Khera Khewat no 356 Mustkil no 32//23 the owner of Sh Ayub, Jamil, Liyakat, etc. S/O Basir S/O Phool	The soil has been excavated and is filled with rainwater.

It is forwarded for further information and necessary action.

Attached:- Patwari Halka Report, Jamabandi



Naib Tehsildar,
Dhauj

FROM

Station House Officer
Police Station ,Dhauj ,FBD

TO

Regional Officer, HSPCB
Ballabhgarh Region

क्रमांक न. 944-5A दिनांक 27-12-25

Subject: Unauthorized Earth Excavation and Illegal Dumping of Solid Waste in Dhauj Area , Faridabad

आपके कार्यालय के मीमो न. 1185 reader dated 23.12.25 Unauthorized Earth Excavation and Illegal Dumping of Solid Waste in Dhauj Area , Faridabad के संबंध में थाना धौज क्षेत्र में आने वाले गांव में जिन जमीन मालिकों ने सालिड डम्प अपने खेत में डाला था उनको शामिल जांच करके कथन अंकित किये। जो साथ लफ है। रिपोर्ट सेवा में पेश है।

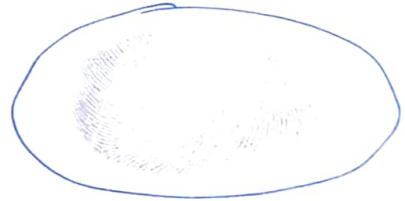


[Signature]
प्रबंधक अफसर
थाना धौज
दिनांक 27.12.25

बयान अजाने जुबेर पुत्र बसीर पुत्र फूला निवासी कुरैशी मौहल्ला, गांव टिकरी खेडा, थाना धौज, फरीदाबाद, उम्र 48 साल, मो0नं0 8595404942

बयान किया कि मैं उपरोक्त पते का निवासी हूं। मैं अनपढ व्यक्ति हूं। हमारी 6 भाईयों की गांव टिकरी खेडा में गैर तक्सीमशुदा 1.5-1.5 किला पुश्तैनी सांझी जमीन है, जिसमें से मेरे भाई उमर मौहम्मद ने अपने हिस्से की सारी जमीन बेच दी थी। मुझे छोडकर मेरे सभी भाईयों ने भी अपनी थोडी-थोडी जमीन अपनी जरूरतें पूरी करने के लिए बेच रखी है। मैंने पिछले 8-10 साल से अपने हिस्से की जमीन में मछली पालने के लिए जमीन खुदवा रखी थी और मछली पाल रहा था। इसी साल 6-7 महीने पहले बंधवाडी डम्पयार्ड से 3 आदमी आए थे और बतलाया कि हमारी कंपनी Ms. Greentech Enviro Management pvt. Ltd.आपकी जमीन में हमारी डम्पयार्ड से कचरा/डम्प डाल देंगे जिससे आपकी जमीन उपजाऊ हो जाएगी और हम आपको पैसे भी देंगे। हम सभी भाईयों के सामने ये बातें हुई थी। उसके बाद मैंने अपनी मछली पालन वाली खाली जमीन में उक्त कचरा/डम्प डलवा लिया। कचरा डालने के अलावा उन्होंने हमें कोई पैसे नही दिए। हमारी उक्त जमीन में अब फसल काफी अच्छी हो रही है। किसी प्रकार का कोई नुकसान जमीन में नही हुआ है। मैंने अपना बयान लिखा दिया, सुन लिया, समझ लिया, ठीक है।


Attested
Shro
Pc Chauj
dt 26-12-25



LTI
जुबेर

बयान अजाने यासीन पुत्र नत्थू निवासी बहराम पट्टी मौहल्ला, गांव व थाना धौज, फरीदाबाद, उम्र 74 साल, मो0नं0 8053585758

बयान किया कि मैं उपरोक्त पते का निवासी हूं। गांव धौज में मेरी जमीन मुस्तकिल 68, किला नं0 25, खेवट नं0 551 पर है। मैंने मेरी करीब 1.5 किला जमीन में मछली पालन के लिए जमीन खुदवाई थी, लेकिन हमारी उस जमीन में पानी रूका नहीं। खुदाई की हुई मिट्टी हमने अपनी बाकी जमीन में गिरवा दी थी। हमारी उक्त खुदाई की हुई जमीन करीब 2 साल खाली पड़ी रही। इसके बाद जून 2025 में बंधवाड़ी डम्प यार्ड, गुरुग्राम से कुछ डम्पर/हाईवा गांव में रोड साईड पर कूड़ा/डम्प डालते हुए दिखाई दिए तो हमने पूछताछ की तो पता चला कि उक्त कूड़ा/डम्प किसी Ms. Greentech Enviro Management pvt. Ltd. कंपनी द्वारा बिना किसी कीमत के डाला जा रहा है। फिर हमने डम्प यार्ड वालों से अपनी जमीन में कूड़ा/डम्प डालने बारे कहा तो वे फौरन तैयार हो गए और हमने अपनी उक्त खाली जमीन में कूड़ा/डम्प डलवा लिया और उसके ऊपर हमने अपने दूसरे खेतों में डाली हुई मिट्टी उठाकर डाल दी। हमने अपने खेतों का स्तर दूसरों की जमीन के बराबर करने के लिए यह कूड़ा/डम्प डलवाया था और साथ लगती दूसरों की जमीन कटकर हमारी तरफ ना आ जाए, इसलिए भी हमने यह कूड़ा/डम्प अपनी जमीन में डलवाया था। हमारी उक्त जमीन में अब फसल काफी अच्छी हो रही है। किसी प्रकार का कोई नुकसान जमीन में नहीं हुआ है। मैंने अपना बयान लिखा दिया, सुन लिया, समझ लिया, ठीक है।

Attested

 SHO
 PS Shauj
 dt 26-12-25



LTI
 यासीन

बयान अजाने अय्यूब पुत्र बसौर पुत्र फूला निवासी कुरैशी मौहल्ला,
गांव टिकरी खेडा, थाना धौज, फरीदाबाद, उम्र 70 साल, मो0नं0
8595404942

बयान किया कि मैं उपरोक्त पते का निवासी हूं। मैं अनपढ बुजुर्ग व्यक्ति हूं। हमारी 6 भाईयों की गांव टिकरी खेडा में गैर तकसीमशुदा 1.5-1.5 किला पुश्तैनी सांझी जमीन है, जिसमें से मेरे भाई उमर मौहम्मद ने अपने हिस्से की सारी जमीन बेच दी थी। मेरे भाई जुबैर को छोडकर हम सभी भाईयों ने भी अपनी थोडी-थोडी जमीन अपनी जरूरतें पूरी करने के लिए बेच रखी है। मेरे भाई जुबैर ने पिछले 8-10 साल से अपने हिस्से की जमीन में मछली पालने के लिए जमीन खुदवा रखी थी और मछली पाल रहा था। इसी साल 6-7 महीने पहले बंधवाडी डम्पयार्ड कम्पनी Ms. Greentech Enviro Management pvt. Ltd. कंपनी से 3 आदमी आए थे और बतलाया कि हम आपकी जमीन में हमारी डम्पयार्ड से कचरा/डम्प डाल देंगे जिससे आपकी जमीन उपजाऊ हो जाएगी और हम आपको पैसे भी देंगे। हम सभी भाईयों के सामने ये बातें हुई थी। उसके बाद मेरे भाई जुबैर ने अपनी मछली पालन वाली खाली जमीन में उक्त कचरा/डम्प डालवा लिया। कचरा डालने के अलावा उन्होंने हमें कोई पैसे नहीं दिए। हमारी उक्त जमीन में अब फसल काफी अच्छी हो रही है। किसी प्रकार का कोई नुकसान जमीन में नहीं हुआ है। मैंने अपना बयान लिखा दिया, सुन लिया, समझ लिया, ठीक है।

Attested
STO
PC Dhauj
dt 26-12-25



अय्यूब

बयान अजाने जमील पुत्र बसीर पुत्र फूला निवासी कुरैशी मौहल्ला,
गांव टिकरी खेडा, थाना धौज, फरीदाबाद, उम्र 65 साल, मो0नं0
8396005066

बयान किया कि मैं उपरोक्त पते का निवासी हूं। मैं अनपढ बुजुर्ग व्यक्ति हूं। हमारी 6 भाईयों की गांव टिकरी खेडा में गैर तकसीमशुदा 1.5-1.5 किला पुश्तैनी सांझी जमीन है, जिसमें से मेरे भाई उमर मौहम्मद ने अपने हिस्से की सारी जमीन बेच दी थी। मेरे भाई जुबैर को छोडकर हम सभी भाईयों ने भी अपनी थोडी-थोडी जमीन अपनी जरूरतें पूरी करने के लिए बेच रखी है। मेरे भाई जुबैर ने पिछले 8-10 साल से अपने हिस्से की जमीन में मछली पालने के लिए जमीन खुदवा रखी थी और मछली पाल रहा था। इसी साल 6-7 महीने पहले बंधवाडी डम्पयार्ड कम्पनी Ms. Greentech Enviro Management pvt. Ltd. से 3 आदमी आए थे और बतलाया कि हम आपकी जमीन में हमारी डम्पयार्ड से कचरा/डम्प डाल देंगे जिससे आपकी जमीन उपजाऊ हो जाएगी और हम आपको पैसे भी देंगे। हम सभी भाईयों के सामने ये बातें हुई थी। उसके बाद मेरे भाई जुबैर ने अपनी मछली पालन वाली खाली जमीन में उक्त कचरा/डम्प डलवा लिया। कचरा डालने के अलावा उन्होंने हमें कोई पैसे नहीं दिए। हमारी उक्त जमीन में अब फसल काफी अच्छी हो रही है। किसी प्रकार का कोई नुकसान जमीन में नहीं हुआ है। मैंने अपना बयान लिखा दिया, सुन लिया, समझ लिया, ठीक है।

Attested
S/o
P.S. Dhauj
dt 06-12-25



जमील

बयान अजाने लियाकत अली पुत्र बसीर पुत्र फूला निवासी कुरैशी
मौहल्ला, गांव टिकरी खेडा, थाना धौज, फरीदाबाद, उम्र 68 साल, मो0नं0
9671636596

बयान किया कि मैं उपरोक्त पते का निवासी हूं। मैं अनपढ बुजुर्ग
व्यक्ति हूं। हमारी 6 भाईयों की गांव टिकरी खेडा में गैर तकसीमशुदा 1.5-
1.5 किला पुश्तैनी सांझी जमीन है, जिसमें से मेरे भाई उमर मौहम्मद ने
अपने हिस्से की सारी जमीन बेच दी थी। मेरे भाई जुबैर को छोडकर हम
सभी भाईयों ने भी अपनी थोडी-थोडी जमीन अपनी जरूरतें पूरी करने के
लिए बेच रखी हैं। मेरे भाई जुबैर ने पिछले 8-10 साल से अपने हिस्से
की जमीन में मछली पालने के लिए जमीन खुदवा रखी थी और मछली
पाल रहा था। इसी साल 6-7 महीने पहले बंधवाडी डम्पयार्ड कम्पनी Ms.
Greentech Enviro Management pvt. Ltd. से 3 आदमी आए थे और
बतलाया कि हम आपकी जमीन में हमारी डम्पयार्ड से कचरा/डम्प डाल
देंगे जिससे आपकी जमीन उपजाऊ हो जाएगी और हम आपको पैसे भी
देंगे। हम सभी भाईयों के सामने ये बातें हुई थी। उसके बाद मेरे भाई
जुबैर ने अपनी मछली पालन वाली खाली जमीन में उक्त कचरा/डम्प
डलवा लिया। कचरा डालने के अलावा उन्होंने हमें कोई पैसे नहीं दिए।
हमारी उक्त जमीन में अब फसल काफी अच्छी हो रही है। किसी प्रकार
का कोई नुकसान जमीन में नहीं हुआ है। मैंने अपना बयान लिखा दिया,
सुन लिया, समझ लिया, ठीक है।

Attested
SHO
PS Dhauj
04/26-12-25



लियाकत अजाने

बयान अजमे जुनैद, फरीद पुत्रान आस मौहम्मद पुत्र नख्खू R/o गांव
धौज, फरीदाबाद, मो० नं० 8059925185, 9671649524

बयान किया कि हम उपरोक्त पते के निवासी हैं। हमारे
पिता आस मौहम्मद का 2018 में देहांत हो चुका है। गांव धौज में
मुस्तकिल नं० 68, खेच नं० 549 में 6 एकड़ जमीन हम दोनों भाइयों के
नाम थी। करीब 3 साल पहले हमने 2 एकड़ जमीन दिल्ली के अशीष
गुप्ता को बेच दी थी। अब हमारे 4 एकड़ जमीन है। हमारी 4 एकड़
जमीन में हमने कहीं भी इम्प/कफरा नहीं उलवाया है। हमने अपना
बयान लिखा दिया, पढ़ लिया, ठीक है।

Junaid फरीद

Attested

[Signature]
SHO,
PS Dhauj
dt 27-12-25





No. HSPCB/BR/2025/3474-75

Date 26/12/2025

To

Sh. Yasin Mohammad S/o Nathu S/o Dilavar etc.
Khewat No. 551, Mustkil No. 68//25,
Village Dhauj, Faridabad,
Lat: 28.342857°N, Long: 77.203263°E.

Sub: Show Cause Notice under Sections 7, 14A, 15 and 15C of the Environment (Protection) Act, 1986 (as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023), read with Rule 4, Rule 15 and Rule 25 of the Solid Waste Management Rules, 2016, for initiation of adjudication proceedings and imposition of Environmental Compensation in respect of unauthorised disposal / improper handling of solid waste – reg.

Ref:- OA No. 323/2025 in Hon'ble NGT regarding News Items titled "Illegal waste dumping leads to environmental fears in Faridabad" appearing in the Hindustan Times dated 27.06.2025.

Whereas Haryana State Pollution Control Board (HSPCB) is a statutory body constituted under the Water (Prevention and Control of Pollution) Act, 1974 and entrusted with functions under the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and in exercise of powers conferred under Section 3 of the Environment (Protection) Act, 1986, the Central Government has notified the Solid Waste Management Rules, 2016 for regulation of generation, handling, processing and disposal of solid waste.

Whereas, HSPCB is empowered to conduct inspections, identify violations, initiate adjudication proceedings and place matters before the Adjudicating Officer for imposition of environmental penalties / compensation under the Environment (Protection) Act, 1986.

Whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 08.07.2025 in Original Application No. 323 of 2025, took suo motu cognizance of a news report alleging illegal dumping of solid waste and unauthorised earth excavation in Dhauj and adjoining areas of District Faridabad, and directed concerned authorities to verify the facts and take action in accordance with law.

Whereas in compliance with the above directions, a joint inspection was conducted on 04.12.2025 by officers of: Haryana State Pollution Control Board, Municipal Corporation, Faridabad, Department of Mines & Geology, Panchayat Department, Police Department, Revenue Department (Naib Tehsildar, Dhauj)

Further, the Naib Tehsildar, Dhauj, through his report, identified land ownership details of the sites inspected, including the land parcel recorded in your name.

And whereas as per available records, you are the recorded land owner of land situated at; Site No.: 01, Village: Dhauj, Area: 08 Kanal, (Latitude / Longitude: 28.342857, 77.203263), Ownership: Sh. Yasin Mohammad S/o Nathu S/o Dilavar etc.

Whereas the inspection dated 04.12.2025, the following was observed at your site:

1. During the inspection at Site No. 1, it was observed that the waste material was found intermixed with soil within the excavated area.
2. The above observations establish that solid waste material has been previously deposited and/or utilised for filling or levelling of land and subsequently covered with soil, which amounts to unauthorised disposal and improper handling of solid waste.
3. The inspection further revealed that the site is not an authorised solid waste processing or disposal facility;

4. No authorisation or permission under the Solid Waste Management Rules, 2016 was available for use of solid waste for land filling or levelling; 191

Whereas, such use of waste material has resulted in environmental degradation of land and poses potential risk to soil and groundwater.

And Whereas Rule 4(2) of the Solid Waste Management Rules, 2016 expressly prohibits any person from throwing, burying or disposing of solid waste on streets, on open public spaces outside his premises or in the drain or water bodies and Rule 15 of the Solid Waste Management Rules, 2016 mandate that solid waste shall be managed only through authorised mechanisms.

And Whereas Section 7 of the Environment (Protection) Act, 1986 prohibits handling or disposal of environmental pollutants, including solid waste, except in accordance with prescribed procedures and environmental safeguards and in terms of Section 14A of the Environment (Protection) Act, 1986 (as amended), contravention of Section 7 attracts environmental penalty, Section 15 of the Act further provides for penalty for contravention of the provisions of the Act or the Rules and under Section 15C of the Act, penalties are required to be determined by the Adjudicating Officer, after due inquiry and providing reasonable opportunity of hearing.

Therefore, you are hereby directed to SHOW CAUSE within 15 (Fifteen) days from the date of receipt of this notice as to why:

1. Adjudication proceedings under Section 15C of the Environment (Protection) Act, 1986 (as amended) should not be initiated against you before the Adjudicating Officer; and
2. Environmental Compensation / civil penalty should not be imposed upon you under Sections 14A and 15 of the Act, applying the Polluter Pays Principle, for environmental damage caused due to unauthorised disposal / improper handling of solid waste at the aforesaid site.

You are further required to submit your reply, duly supported with documents, if any, indicating: the source and time period of the presence of solid waste on the land; engagement of any contractor or third party for excavation or filling; measures taken by you to prevent illegal dumping; and remediation measures, if any, already undertaken.


Note that:

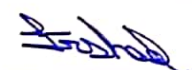
1. In the event of non-submission of reply within the stipulated time, the matter shall be placed before the Adjudicating Officer on the basis of available records.
2. This notice is issued without prejudice to any other action that may be taken under applicable environmental laws or directions of the Hon'ble National Green Tribunal.

Endst. No. HSPCB/BR/2025/


Regional Officer
Ballabgarh Region
Date:

A copy of above is forwarded to Deputy Commissioner, Faridabad for information please.


Regional Officer
Ballabgarh Region
7c

Received
Ibrahim Ali


8053585758

27/12/25



No. HSPCB/BR/2025/3476-77

Date: 26/12/2025

To

Sh. Yasin Mohammad S/o Nathu S/o Dilavar,
Khewat No. 549, Mustkil No. 68//6,
Village Dhauj, Faridabad,
Lat: 28.343762 °N, Long: 77.203240 °E.

Sub: Show Cause Notice under Sections 7, 14A, 15 and 15C of the Environment (Protection) Act, 1986 (as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023), read with Rule 4, Rule 15 and Rule 25 of the Solid Waste Management Rules, 2016, for initiation of adjudication proceedings and imposition of Environmental Compensation in respect of unauthorised disposal / improper handling of solid waste – reg.

Ref:- OA No. 323/2025 in Hon'ble NGT regarding News Items titled "Illegal waste dumping leads to environmental fears in Faridabad" appearing in the Hindustan Times dated 27.06.2025.

Whereas Haryana State Pollution Control Board (HSPCB) is a statutory body constituted under the Water (Prevention and Control of Pollution) Act, 1974 and entrusted with functions under the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and in exercise of powers conferred under Section 3 of the Environment (Protection) Act, 1986, the Central Government has notified the Solid Waste Management Rules, 2016 for regulation of generation, handling, processing and disposal of solid waste.

Whereas, HSPCB is empowered to conduct inspections, identify violations, initiate adjudication proceedings and place matters before the Adjudicating Officer for imposition of environmental penalties / compensation under the Environment (Protection) Act, 1986.

Whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 08.07.2025 in Original Application No. 323 of 2025, took suo motu cognizance of a news report alleging illegal dumping of solid waste and unauthorised earth excavation in Dhauj and adjoining areas of District Faridabad, and directed concerned authorities to verify the facts and take action in accordance with law.

Whereas in compliance with the above directions, a joint inspection was conducted on 04.12.2025 by officers of: Haryana State Pollution Control Board, Municipal Corporation, Faridabad, Department of Mines & Geology, Panchayat Department, Police Department, Revenue Department (Naib Tehsildar, Dhauj)

Further, the Naib Tehsildar, Dhauj, through his report, identified land ownership details of the sites inspected, including the land parcel recorded in your name.

And whereas as per available records, you are the recorded land owner of land situated at; Site No.: 02, Village: Dhauj, Area: 08 Kanal, (Latitude / Longitude: 28.343762, 77.203240). Ownership: Sh. Yasin Mohammad S/o Nathu S/o Dilavar etc.

Whereas the inspection dated 04.12.2025, the following was observed at your site:

1. During the inspection at Site No. 2, it was observed that the waste material was found intermixed with soil within the excavated area.
2. The above observations establish that solid waste material has been previously deposited and/or utilised for filling or levelling of land and subsequently covered with soil, which amounts to unauthorised disposal and improper handling of solid waste on private land.

- 193
3. The inspection further revealed that the site is not an authorised solid waste processing or disposal facility;
 4. No authorisation or permission under the Solid Waste Management Rules, 2016 was available for use of solid waste for land filling or levelling;

Whereas, such use of waste material has resulted in environmental degradation of land and poses potential risk to soil and groundwater.

And Whereas Rule 4(2) of the Solid Waste Management Rules, 2016 expressly prohibits any person from throwing, burying or disposing of solid waste on streets, on open public spaces outside his premises or in the drain or water bodies and Rule 15 of the Solid Waste Management Rules, 2016 mandate that solid waste shall be managed only through authorised mechanisms.

And Whereas Section 7 of the Environment (Protection) Act, 1986 prohibits handling or disposal of pollutants, including solid waste, except in accordance with prescribed procedures and environmental safeguards and in terms of Section 14A of the Environment (Protection) Act, 1986 (as amended), contravention of Section 7 attracts environmental penalty, Section 15 of the Act further provides for penalty for contravention of the provisions of the Act or the Rules and under Section 15C of the Act, penalties are required to be determined by the Adjudicating Officer, after due inquiry and providing reasonable opportunity of hearing.

Therefore, you are hereby directed to SHOW CAUSE within 15 (Fifteen) days from the date of receipt of this notice as to why:


1. Adjudication proceedings under Section 15C of the Environment (Protection) Act, 1986 (as amended) should not be initiated against you before the Adjudicating Officer; and
2. Environmental Compensation / civil penalty should not be imposed upon you under Sections 14A and 15 of the Act, applying the Polluter Pays Principle, for environmental damage caused due to unauthorised disposal / improper handling of solid waste at the aforesaid site.

You are further required to submit your reply, duly supported with documents, if any, indicating: the source and time period of the presence of solid waste on the land; engagement of any contractor or third party for excavation or filling; measures taken by you to prevent illegal dumping; and remediation measures, if any, already undertaken.

Note that:


1. In the event of non-submission of reply within the stipulated time, the matter shall be placed before the Adjudicating Officer on the basis of available records.
2. This notice is issued without prejudice to any other action that may be taken under applicable environmental laws or directions of the Hon'ble National Green Tribunal.

Endst. No. HSPCB/BR/2025/


Regional Officer
Ballabgarh Region
Date:

A copy of above is forwarded to Deputy Commissioner, Faridabad for information please.

Received
Iqbal Ali
Iqbal


Regional Officer
Ballabgarh Region

2053585758

27/12/25



No. HSPCB/BR/2025/3478-79

Date: 26/12/2025

To

Sh. Yasin Mohammad S/o Nathu S/o Dilavar,
Khewat No. 549, Mustkil No. 68//15,
Village Dhauj, Faridabad,
Lat: 28.343564 °N, Long: 77.203266 °E.

Sub: Show Cause Notice under Sections 7, 14A, 15 and 15C of the Environment (Protection) Act, 1986 (as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023), read with Rule 4, Rule 15 and Rule 25 of the Solid Waste Management Rules, 2016, for initiation of adjudication proceedings and imposition of Environmental Compensation in respect of unauthorised disposal / improper handling of solid waste – reg.

Ref:- OA No. 323/2025 in Hon'ble NGT regarding News Items titled "Illegal waste dumping leads to environmental fears in Faridabad" appearing in the Hindustan Times dated 27.06.2025.

Whereas Haryana State Pollution Control Board (HSPCB) is a statutory body constituted under the Water (Prevention and Control of Pollution) Act, 1974 and entrusted with functions under the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and in exercise of powers conferred under Section 3 of the Environment (Protection) Act, 1986, the Central Government has notified the Solid Waste Management Rules, 2016 for regulation of generation, handling, processing and disposal of solid waste.

Whereas, HSPCB is empowered to conduct inspections, identify violations, initiate adjudication proceedings and place matters before the Adjudicating Officer for imposition of environmental penalties / compensation under the Environment (Protection) Act, 1986.

Whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 08.07.2025 in Original Application No. 323 of 2025, took suo motu cognizance of a news report alleging illegal dumping of solid waste and unauthorised earth excavation in Dhauj and adjoining areas of District Faridabad, and directed concerned authorities to verify the facts and take action in accordance with law.

Whereas in compliance with the above directions, a joint inspection was conducted on 04.12.2025 by officers of: Haryana State Pollution Control Board, Municipal Corporation, Faridabad, Department of Mines & Geology, Panchayat Department, Police Department, Revenue Department (Naib Tehsildar, Dhauj)

Further, the Naib Tehsildar, Dhauj, through his report, identified land ownership details of the sites inspected, including the land parcel recorded in your name.

And whereas as per available records, you are the recorded land owner of land situated at; Site No.: 03, Village: Dhauj, Area: 06 Kanal 15 Marla, (Latitude / Longitude: 28.343564, 77.203266), Ownership: Sh. Yasin Mohammad S/o Nathu S/o Dilavar etc.

Whereas the inspection dated 04.12.2025, the following was observed at your site:

1. During the inspection at Site No. 3, it was observed that the waste material was found intermixed with soil within the excavated area.
2. The above observations establish that solid waste material has been previously deposited and/or utilised for filling or levelling of land and subsequently covered with soil, which amounts to unauthorised disposal and improper handling of solid waste on private land.

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3. The inspection further revealed that the site is not an authorised solid waste processing or disposal facility;
 4. No authorisation or permission under the Solid Waste Management Rules, 2016 was available for use of solid waste for land filling or levelling;

Whereas, such use of waste material has resulted in environmental degradation of land and poses potential risk to soil and groundwater.

And Whereas Rule 4(2) of the Solid Waste Management Rules, 2016 expressly prohibits any person from throwing, burying or disposing of solid waste on streets, on open public spaces outside his premises or in the drain or water bodies and Rule 15 of the Solid Waste Management Rules, 2016 mandate that solid waste shall be managed only through authorised mechanisms.

And Whereas Section 7 of the Environment (Protection) Act, 1986 prohibits handling or disposal of pollutants, including solid waste, except in accordance with prescribed procedures and environmental safeguards and in terms of Section 14A of the Environment (Protection) Act, 1986 (as amended), contravention of Section 7 attracts environmental penalty, Section 15 of the Act further provides for penalty for contravention of the provisions of the Act or the Rules and under Section 15C of the Act, penalties are required to be determined by the Adjudicating Officer, after due inquiry and providing reasonable opportunity of hearing.

Therefore, you are hereby directed to SHOW CAUSE within 15 (Fifteen) days from the date of receipt of this notice as to why:

1. Adjudication proceedings under Section 15C of the Environment (Protection) Act, 1986 (as amended) should not be initiated against you before the Adjudicating Officer; and
2. Environmental Compensation / civil penalty should not be imposed upon you under Sections 14A and 15 of the Act, applying the Polluter Pays Principle, for environmental damage caused due to unauthorised disposal / improper handling of solid waste at the aforesaid site.

You are further required to submit your reply, duly supported with documents, if any, indicating: the source and time period of the presence of solid waste on the land; engagement of any contractor or third party for excavation or filling; measures taken by you to prevent illegal dumping; and remediation measures, if any, already undertaken.


Note that:

1. In the event of non-submission of reply within the stipulated time, the matter shall be placed before the Adjudicating Officer on the basis of available records.
2. This notice is issued without prejudice to any other action that may be taken under applicable environmental laws or directions of the Hon'ble National Green Tribunal.

Endst. No. HSPCB/BR/2025/



Regional Officer
Ballabgarh Region
Date: _____

A copy of above is forwarded to Deputy Commissioner, Faridabad for information please.

Received
Ishad Ali


8053385758

27/12/25


Regional Officer
Ballabgarh Region
of _____



No. HSPCB/BR/2025/3480-81

Date 26/12/2025

To

Sh. Aas Mohmmad S/o Abddula S/o Chuttan etc. & Shabbuddin,
Khewat No. 741, Mustkil No. 67//1,
Village Dhauj, Faridabad,
Lat: 28.344410°N, Long: 77.203355°E.

Sub: Show Cause Notice under Sections 7, 14A, 15 and 15C of the Environment Sub:
Show Cause Notice under Sections 7, 14A, 15 and 15C of the Environment
(Protection) Act, 1986 (as amended by the Jan Vishwas (Amendment of Provisions)
Act, 2023), read with Rule 4, Rule 15 and Rule 25 of the Solid Waste Management
Rules, 2016, for initiation of adjudication proceedings and imposition of
Environmental Compensation in respect of unauthorised disposal / improper
handling of solid waste – reg.

Ref:- OA No. 323/2025 in Hon'ble NGT regarding News Items titled "Illegal waste dumping
leads to environmental fears in Faridabad" appearing in the Hindustan Times dated
27.06.2025

Whereas Haryana State Pollution Control Board (HSPCB) is a statutory body constituted under the Water (Prevention and Control of Pollution) Act, 1974 and entrusted with functions under the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and in exercise of powers conferred under Section 3 of the Environment (Protection) Act, 1986, the Central Government has notified the Solid Waste Management Rules, 2016 for regulation of generation, handling, processing and disposal of solid waste.

Whereas, HSPCB is empowered to conduct inspections, identify violations, initiate adjudication proceedings and place matters before the Adjudicating Officer for imposition of environmental penalties / compensation under the Environment (Protection) Act, 1986.

Whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 08.07.2025 in Original Application No. 323 of 2025, took suo motu cognizance of a news report alleging illegal dumping of solid waste and unauthorised earth excavation in Dhauj and adjoining areas of District Faridabad, and directed concerned authorities to verify the facts and take action in accordance with law.

Whereas in compliance with the above directions, a joint inspection was conducted on 04.12.2025 by officers of: Haryana State Pollution Control Board, Municipal Corporation, Faridabad, Department of Mines & Geology, Panchayat Department, Police Department, Revenue Department (Naib Tehsildar, Dhauj)

Further, the Naib Tehsildar, Dhauj, through his report, identified land ownership details of the sites inspected, including the land parcel recorded in your name.

And whereas as per available records, you are the recorded land owner of land situated at; Site No.: 04, Village: Dhauj, Area: 08 Kanal, (Latitude / Longitude: 28.323424, 77.221976). Ownership: Sh. Aas Mohmmad S/o Abddula S/o Chuttan etc. & Shabbuddin.

Whereas the inspection dated 04.12.2025, the following was observed at your site:

1. During the inspection at Site No. 4, it was observed that the waste material was found intermixed with soil within the excavated area.

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2. The above observations establish that solid waste material has been previously deposited and/or utilised for filling or levelling of land and subsequently covered with soil, which amounts to unauthorised disposal and improper handling of solid waste on private land.
 3. The inspection further revealed that the site is not an authorised solid waste processing or disposal facility;
 4. No authorisation or permission under the Solid Waste Management Rules, 2016 was available for use of solid waste for land filling or levelling;

Whereas, such use of waste material has resulted in environmental degradation of land and poses potential risk to soil and groundwater.

And Whereas Rule 4(2) of the Solid Waste Management Rules, 2016 expressly prohibits any person from throwing, burying or disposing of solid waste on streets, on open public spaces outside his premises or in the drain or water bodies and Rule 15 of the Solid Waste Management Rules, 2016 mandate that solid waste shall be managed only through authorised mechanisms.

And Whereas Section 7 of the Environment (Protection) Act, 1986 prohibits handling or disposal of pollutants, including solid waste, except in accordance with prescribed procedures and environmental safeguards and in terms of Section 14A of the Environment (Protection) Act, 1986 (as amended), contravention of Section 7 attracts environmental penalty, Section 15 of the Act further provides for penalty for contravention of the provisions of the Act or the Rules and under Section 15C of the Act, penalties are required to be determined by the Adjudicating Officer, after due inquiry and providing reasonable opportunity of hearing.

Therefore, you are hereby directed to SHOW CAUSE within 15 (Fifteen) days from the date of receipt of this notice as to why:

1. Adjudication proceedings under Section 15C of the Environment (Protection) Act, 1986 (as amended) should not be initiated against you before the Adjudicating Officer; and
2. Environmental Compensation / civil penalty should not be imposed upon you under Sections 14A and 15 of the Act, applying the Polluter Pays Principle, for environmental damage caused due to unauthorised disposal / improper handling of solid waste at the aforesaid site.

You are further required to submit your reply, duly supported with documents, if any, indicating: the source and time period of the presence of solid waste on the land; engagement of any contractor or third party for excavation or filling; measures taken by you to prevent illegal dumping; and remediation measures, if any, already undertaken.

Note that:

1. In the event of non-submission of reply within the stipulated time, the matter shall be placed before the Adjudicating Officer on the basis of available records.
2. This notice is issued without prejudice to any other action that may be taken under applicable environmental laws or directions of the Hon'ble National Green Tribunal.

Endst. No. HSPCB/BR/2025/


Regional Officer
Ballabgarh Region
Date: _____

A copy of above is forwarded to Deputy Commissioner, Faridabad for information please.


Regional Officer
Ballabgarh Region




HARYANA STATE POLLUTION CONTROL BOARD
Ballabgarh Region, Opp. HewoAppmt., Sector-16A, Faridabad
Email: hspcbrobr@gmail.com Website: www.hspcb.gov.in



No. HSPCB/BR/2025/ 3482-83

Date 26/12/2025

To

Sh. Dilshad S/o Chav Khan etc.,
Khewat No. 265, Mustkil No. 32//12,
Village Tikri Khera, Faridabad,
Lat: 28.323424 °E, Long: 77.221976 °E.

Sub: Show Cause Notice under Sections 7, 14A, 15 and 15C of the Environment (Protection) Act, 1986 (as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023), read with Rule 4, Rule 15 and Rule 25 of the Solid Waste Management Rules, 2016, for initiation of adjudication proceedings and imposition of Environmental Compensation in respect of unauthorised disposal / improper handling of solid waste – reg.

Ref:- OA No. 323/2025 in Hon'ble NGT regarding News Items titled "Illegal waste dumping leads to environmental fears in Faridabad" appearing in the Hindustan Times dated 27.06.2025

Whereas Haryana State Pollution Control Board (HSPCB) is a statutory body constituted under the Water (Prevention and Control of Pollution) Act, 1974 and entrusted with functions under the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and in exercise of powers conferred under Section 3 of the Environment (Protection) Act, 1986, the Central Government has notified the Solid Waste Management Rules, 2016 for regulation of generation, handling, processing and disposal of solid waste.

Whereas, HSPCB is empowered to conduct inspections, identify violations, initiate adjudication proceedings and place matters before the Adjudicating Officer for imposition of environmental penalties / compensation under the Environment (Protection) Act, 1986.

Whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 08.07.2025 in Original Application No. 323 of 2025, took suo motu cognizance of a news report alleging illegal dumping of solid waste and unauthorised earth excavation in Dhauj and adjoining areas of District Faridabad, and directed concerned authorities to verify the facts and take action in accordance with law.

Whereas in compliance with the above directions, a joint inspection was conducted on 04.12.2025 by officers of: Haryana State Pollution Control Board, Municipal Corporation, Faridabad, Department of Mines & Geology, Panchayat Department, Police Department, Revenue Department (Naib Tehsildar, Dhauj)

Further, the Naib Tehsildar, Dhauj, through his report, identified land ownership details of the sites inspected, including the land parcel recorded in your name.

And whereas as per available records, you are the recorded land owner of land situated at; Site No.: 05, Village: Tikri Khera, Area: 08 Kanal, (Latitude / Longitude: 28.323424, 77.221976), Ownership: Sh. Dilshad S/o Chav Khan etc.

Whereas the inspection dated 04.12.2025, the following was observed at your site:

1. During the inspection at Site No. 4, it was observed that the waste material was found intermixed with soil within the excavated area.
2. The above observations establish that solid waste material has been previously deposited and/or utilised for filling or levelling of land and subsequently covered with soil, which amounts to unauthorised disposal and improper handling of solid waste on private land.

- 199
3. The inspection further revealed that the site is not an authorised solid waste processing or disposal facility;
 4. No authorisation or permission under the Solid Waste Management Rules, 2016 was available for use of solid waste for land filling or levelling;

Whereas, such use of waste material has resulted in environmental degradation of land and poses potential risk to soil and groundwater.

And Whereas Rule 4(2) of the Solid Waste Management Rules, 2016 expressly prohibits any person from throwing, burying or disposing of solid waste on streets, on open public spaces outside his premises or in the drain or water bodies and Rule 15 of the Solid Waste Management Rules, 2016 mandate that solid waste shall be managed only through authorised mechanisms.

And Whereas Section 7 of the Environment (Protection) Act, 1986 prohibits handling or disposal of pollutants, including solid waste, except in accordance with prescribed procedures and environmental safeguards and in terms of Section 14A of the Environment (Protection) Act, 1986 (as amended), contravention of Section 7 attracts environmental penalty, Section 15 of the Act further provides for penalty for contravention of the provisions of the Act or the Rules and under Section 15C of the Act, penalties are required to be determined by the Adjudicating Officer, after due inquiry and providing reasonable opportunity of hearing.

Therefore, you are hereby directed to SHOW CAUSE within 15 (Fifteen) days from the date of receipt of this notice as to why:

1. Adjudication proceedings under Section 15C of the Environment (Protection) Act, 1986 (as amended) should not be initiated against you before the Adjudicating Officer; and
2. Environmental Compensation / civil penalty should not be imposed upon you under Sections 14A and 15 of the Act, applying the Polluter Pays Principle, for environmental damage caused due to unauthorised disposal / improper handling of solid waste at the aforesaid site.

You are further required to submit your reply, duly supported with documents, if any, indicating: the source and time period of the presence of solid waste on the land; engagement of any contractor or third party for excavation or filling; measures taken by you to prevent illegal dumping; and remediation measures, if any, already undertaken.

Note that:

1. In the event of non-submission of reply within the stipulated time, the matter shall be placed before the Adjudicating Officer on the basis of available records.
2. This notice is issued without prejudice to any other action that may be taken under applicable environmental laws or directions of the Hon'ble National Green Tribunal.

Endst. No. HSPCB/BR/2025/


Regional Officer
Ballabgarh Region
Date: _____

A copy of above is forwarded to Deputy Commissioner, Faridabad for information please.


Regional Officer
Ballabgarh Region
o/c _____

No. HSPCB/BR/2025/ 3484-85

Date: 26/12/2025

To

Sh. Ayub, Jamil, Liyakat etc. S/o Basir S/o Phool,
Khewat No. 365, Mustkil No. 32/123,
Village Tikri Khera, Faridabad,
Lat: 28.322465 °N, Long: 77.222588 °E.

Sub: Show Cause Notice under Sections 7, 14A, 15 and 15C of the Environment (Protection) Act, 1986 (as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023), read with Rule 4, Rule 15 and Rule 25 of the Solid Waste Management Rules, 2016, for initiation of adjudication proceedings and imposition of Environmental Compensation in respect of unauthorised disposal / improper handling of solid waste – reg.

Ref:- OA No. 323/2025 in Hon'ble NGT regarding News Items titled "Illegal waste dumping leads to environmental fears in Faridabad" appearing in the Hindustan Times dated 27.06.2025

Whereas Haryana State Pollution Control Board (HSPCB) is a statutory body constituted under the Water (Prevention and Control of Pollution) Act, 1974 and entrusted with functions under the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and in exercise of powers conferred under Section 3 of the Environment (Protection) Act, 1986, the Central Government has notified the Solid Waste Management Rules, 2016 for regulation of generation, handling, processing and disposal of solid waste.

Whereas, HSPCB is empowered to conduct inspections, identify violations, initiate adjudication proceedings and place matters before the Adjudicating Officer for imposition of environmental penalties / compensation under the Environment (Protection) Act, 1986.

Whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 08.07.2025 in Original Application No. 323 of 2025, took suo motu cognizance of a news report alleging illegal dumping of solid waste and unauthorised earth excavation in Dhauj and adjoining areas of District Faridabad, and directed concerned authorities to verify the facts and take action in accordance with law.

Whereas in compliance with the above directions, a joint inspection was conducted on 04.12.2025 by officers of: Haryana State Pollution Control Board, Municipal Corporation, Faridabad, Department of Mines & Geology, Panchayat Department, Police Department, Revenue Department (Naib Tehsildar, Dhauj)

Further, the Naib Tehsildar, Dhauj, through his report, identified land ownership details of the sites inspected, including the land parcel recorded in your name.

And whereas as per available records, you are the recorded land owner of land situated at; Site No.: 06, Village: Tikri Khera, Area: 08 Kanal, (Latitude / Longitude: 28.322465, 77.222588), Ownership: Sh. Ayub, Jamil, Liyakat etc. S/o Basir S/o Phool.

Whereas the inspection dated 04.12.2025, the following was observed at your site:

1. During the inspection at Site No. 4, it was observed that the waste material was found intermixed with soil within the excavated area.
2. The above observations establish that solid waste material has been previously deposited and/or utilised for filling or levelling of land and subsequently covered with soil, which amounts to unauthorised disposal and improper handling of solid waste on private land.

- 201
3. The inspection further revealed that the site is not an authorised solid waste processing or disposal facility;
 4. No authorisation or permission under the Solid Waste Management Rules, 2016 was available for use of solid waste for land filling or levelling;

Whereas, such use of waste material has resulted in environmental degradation of land and poses potential risk to soil and groundwater.

And Whereas Rule 4(2) of the Solid Waste Management Rules, 2016 expressly prohibits any person from throwing, burying or disposing of solid waste on streets, on open public spaces outside his premises or in the drain or water bodies and Rule 15 of the Solid Waste Management Rules, 2016 mandate that solid waste shall be managed only through authorised mechanisms.

And Whereas Section 7 of the Environment (Protection) Act, 1986 prohibits handling or disposal of pollutants, including solid waste, except in accordance with prescribed procedures and environmental safeguards and in terms of Section 14A of the Environment (Protection) Act, 1986 (as amended), contravention of Section 7 attracts environmental penalty, Section 15 of the Act further provides for penalty for contravention of the provisions of the Act or the Rules and under Section 15C of the Act, penalties are required to be determined by the Adjudicating Officer, after due inquiry and providing reasonable opportunity of hearing.

Therefore, you are hereby directed to SHOW CAUSE within 15 (Fifteen) days from the date of receipt of this notice as to why:

1. Adjudication proceedings under Section 15C of the Environment (Protection) Act, 1986 (as amended) should not be initiated against you before the Adjudicating Officer; and
2. Environmental Compensation / civil penalty should not be imposed upon you under Sections 14A and 15 of the Act, applying the Polluter Pays Principle, for environmental damage caused due to unauthorised disposal / improper handling of solid waste at the aforesaid site.

You are further required to submit your reply, duly supported with documents, if any, indicating: the source and time period of the presence of solid waste on the land; engagement of any contractor or third party for excavation or filling; measures taken by you to prevent illegal dumping; and remediation measures, if any, already undertaken.


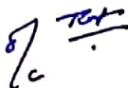
Note that:

1. In the event of non-submission of reply within the stipulated time, the matter shall be placed before the Adjudicating Officer on the basis of available records.
2. This notice is issued without prejudice to any other action that may be taken under applicable environmental laws or directions of the Hon'ble National Green Tribunal.

Endst. No. HSPCB/BR/2025/


Regional Officer
Ballabgarh Region
Date: 

A copy of above is forwarded to Deputy Commissioner, Faridabad for information please.


Regional Officer
Ballabgarh Region




No. HSPCB/BR/2026/ 3657-60

Date: 07/01/2026

To

M/s Greentech Environ Management Pvt. Ltd.
140, Block-A, Lake Town, (North-24 Parganas)
Kolkata, West Bengal - 700089
Email: accounts@greentechenviron.com

Subject: Show Cause Notice for illegal dumping and improper handling of solid waste in District Faridabad—violations of the Environment (Protection) Act, 1986 and Solid Waste Management Rules, 2016, and proposed adjudication under Sections 15 & 15A of the Environment (Protection) Act, 1986.

Ref: Hon'ble National Green Tribunal Order dated 08.07.2025 in OA No. 323/2025.

Whereas the Haryana State Pollution Control Board was constituted in the year 1974 vide Haryana Government Notification No. 3677-P.W. IV (4) 74/33298 dated 19.09.1974, after the enactment of Water (Prevention & Control of Pollution) Act, 1974 to preserve the wholesomeness of water. Subsequently, with the enactment of other environmental laws, the responsibility to implement the provisions of such laws was also entrusted to the Haryana State Pollution Control Board in the State of Haryana.

Whereas in order to have uniform laws, all over the country for broad environmental issues endangering the health & safety of our people as well as of our flora and fauna and also to check environmental degradation, the Parliament of India has enacted the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, the Air (Prevention & Control of Pollution) Act, 1981, as amended to date, the Environment (Protection) Act, 1986, as amended to date and the Public Liability Insurance Act, 1991, as amended to date.

Whereas, the aforesaid laws have been adopted by the government of Haryana to control environmental pollution in the state. The Govt. of India, Ministry of Environment & Forests, has also framed the following rules for the management of Hazardous Waste, Bio-Medical Waste, Municipal Solid Waste, Recycled Plastic, Used Batteries, Control of Noise Pollution, and Protection of the Ozone Layer under the provisions of the Environment (Protection) Act, 1986.

Whereas, the Haryana State Pollution Control Board has been entrusted with the task of implementing environmental laws in the state of Haryana.

Whereas the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 08.07.2025 in OA No. 323/2025 (suo motu), took cognizance of large-scale illegal dumping of untreated solid waste and unauthorized excavation/backfilling in Dhouj and adjoining areas of District Faridabad, based on a news item titled "Illegal waste dumping leads to environmental fears in Faridabad".

Whereas the Hon'ble Tribunal observed that such activities prima facie indicates violations of the Environment (Protection) Act, 1986 and the Solid Waste Management Rules, 2016, and directed the concerned authorities to take appropriate action in accordance with law.

Whereas, in compliance of the above directions, reports were called from concerned departments including the Police Department. The report submitted by the concerned SHO, along with site inspections and other material on record, reveals involvement of private agency, i.e., M/s Greentech Environ Management Pvt. Ltd. in unauthorized dumping and burial of mixed, untreated solid waste at multiple locations in Ballabgarh Region, District Faridabad.


Whereas the above acts have violated sections 7 –(Unauthorized disposal of environmental pollutants in contravention of prescribed standards and safeguards); Section 8 (Failure to comply with prescribed safeguards while handling polluting substances); Section 15 (Penalty provisions for

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contravention of the Act and rules made thereunder); and Section 15A (Liability of companies for contraventions under the Act) of the Environment (Protection) Act, 1986, as amended to date.


Whereas the above acts have violated sections of the Solid Waste Management Rules, 2016, as amended to date, by open dumping and disposal of untreated/mixed solid waste at unauthorized locations; and failure to comply with prescribed environmental standards, and scientific landfill norms resulting in environmental pollution and potential damage to soil and groundwater.

Now, therefore you are hereby called upon to show cause within 15 (fifteen) days from the date of receipt of this notice as to why adjudication proceedings under Sections 15 and 15A of the Environment (Protection) Act, 1986 should not be initiated against you before the designated Adjudicating Officer for assessment and imposition of Environmental Compensation and penalty, including directions for restoration of the damaged environment and any other action as deemed fit under law.

Note: In case no reply is received within the stipulated period, it shall be presumed that you have no explanation to offer, and further action shall be initiated, without any further correspondence. This notice is issued without prejudice to any other action that may be taken under applicable environmental laws or in compliance with directions of the Hon'ble National Green Tribunal.



Regional Officer
Ballabgarh Region

Endst. No. HSPCB/BR/2025/


Dated: 07.01.2026

A copy of the above is forwarded to:

1. Commissioner, Municipal Corporation, Gurugram – for kind information & necessary action.
2. Deputy Commissioner, Faridabad – for kind information & necessary action.
3. Regional Officer, Gurugram North, HSPCB – for information and necessary action.


Regional Officer
Ballabgarh Region







GEMPL/SWM/25-26/ 289

Date: 10/01/2026



The Member Secretary
Haryana Pollution Control Board
Ballabgarh Region, Opp. Hewa Apartment,
Sector-16a, Ambala, Faridabad
Pin- 121002
Email: hspcbrobr@gmail.com

Subject: Reply to Show Cause Notice regarding alleged dumping of untreated Municipal Solid Waste (MSW) in Dhouj area

Ref: Memo No.-HSPCB/BR/2026/3657-60, dated- 07.01.2026

This is in reference to the Show Cause Notice issued dated- 07.01.2026 vide memo no.-HSPCB/BR/2026/3657-60 to Greentech Environ Management Private Limited (hereinafter referred to as "GEMPL"), wherein it has been alleged that Greentech Environ Management Private Limited has dumped untreated municipal solid waste in the Dhouj area.

At the outset, it is most respectfully submitted that the allegations levelled against Greentech Environ Management Private Limited are factually incorrect, misconceived, and wholly unsustainable. The following submissions are made without prejudice to one another:

1. It is submitted that Greentech Environ Management Private Limited was one of multiple agencies engaged at the Bandhwari site during the relevant period for biomining and processing of legacy MSW. Greentech Environ Management Private Limited did not have exclusive control or supervision over the site, nor over the activities of other agencies operating simultaneously.
2. It is submitted that Greentech Environ Management Private Limited had deployed its own machineries at the Bandhwari site strictly for processing of legacy MSW in accordance with the terms of its work order and applicable environmental norms.
3. It is categorically denied that Greentech Environ Management Private Limited has ever dumped untreated MSW at any place in the State of Haryana. Greentech Environ Management Private Limited's work at the Bandhwari site stood stopped in or around 3rd July 2025, and Greentech Environ Management Private Limited has not been operational at the said site thereafter.

Regd./Corporate Office : 140, Lake Town, Block-A, Kolkata -700 089, West Bengal, India.
Phone: +91 99030 50502 / 70440 00496 / 70440 00497/ 033 2534 1121
E-mail: info@greentechenviron.com, accounts@greentechenviron.com, greentechenviron@gmail.com,

Visit us at : www.greentechenviron.com

[Handwritten signature]
10/01/2026

...towards better environment

4. It is submitted that the purported report of the Faridabad SHO, which appears to be the basis of the present allegation, seems to have been prepared under an erroneous assumption or confusion. During the relevant time, other agencies engaged at Bandhwari site might have dumped untreated MSW in the Dhauj area. Greentech Environ Management Private Limited has never dumped any treated or untreated material in the said area.
5. In view of the above facts, the allegation that Greentech Environ Management Private Limited dumped untreated MSW in the Dhauj area is absolutely baseless, unsupported by any evidence, and liable to be rejected outright.
6. It is respectfully requested that a detailed enquiry be conducted to ascertain:
 - a) which agencies were engaged in biomining and waste processing at Bandhwari during the relevant period; and
 - b) which agencies were actually dumping inert material in the Dhauj area.
7. Greentech Environ Management Private Limited is a reputed and law-abiding company and strictly follows environmental regulations. Owing to adherence to fair and lawful practices, Greentech Environ Management Private Limited could process only a limited quantity of material quantity 72803.47 metric tonnes out of the total approximately 9 lakh metric tonnes—within a period of about four months. Greentech Environ Management Private Limited does not, and will not, resort to any unfair or environmentally damaging practices.
8. It is further submitted that inspections were carried out by the Haryana Pollution Control Board at the Douj Area around July 2025, during which machinery and material dumping by other agencies were observed and no machineries belonging to Greentech Environ Management Private Limited or equipment was found operating or present there during those inspections. In light of the foregoing, it is wholly unjustified and inexplicable that Greentech Environ Management Private Limited is now being implicated in alleged activities in which it had **no involvement whatsoever**

In view of the foregoing, it is respectfully prayed that the present Show Cause Notice, insofar as it pertains to Greentech Environ Management Private Limited, be dropped and





GREENTECH ENVIRON MANAGEMENT PVT. LTD.

CIN : U90001WB2011PTC157672

PAN : AAECG1536G

GSTIN: 19AAECG1536G1ZQ

Greentech Environ Management Private Limited name be disassociated from the alleged violations.

Greentech Environ Management Private Limited reserves its right to place additional documents and submissions on record, if so required.

Thanking you,

For Greentech Environ Management Pvt. Ltd.

Greentech Environ Management Pvt. Ltd.

 ARUNODAY DAS BHOWMICK
 DIRECTOR

A copy of the above is forwarded to:

1. Commissioner, Municipal Corporation, Gurugram — for kind information & necessary action.
2. Deputy Commissioner, Faridabad — for kind information & necessary action.
3. Regional Officer, Gurugram North, HSPCB — for information and necessary action.

Enclosures:-

- List of machineries used during the work

GREENTECH ENVIRON MANAGEMENT PVT LTD.			
LIST GURGAON PLANT MACHINERIES			
<u>SR NO.</u>	<u>Machine Types</u>	<u>Quantity</u>	<u>Status</u>
1	Excavators	28	Removed
2	HYVA	27	Removed
3	Power Screen	7	Removed
4	Road roller	1	Removed
5	Blaster	5	Removed
6	Telihandler	2	Removed
7	Tromal	4	Removed
8	ADS conveyor belt	7	Removed
5	Kleemann	7	Removed

Regd./Corporate Office : 140, Lake Town, Block-A, Kolkata -700 089, West Bengal, India.

Phone: +91 99030 50502 / 70440 00496 / 70440 00497/ 033 2534 1121

E-mail: info@greentechenviro.com, accounts@greentechenviro.com, greentechenviro@gmail.com,

Visit us at : www.greentechenviro.com

सेवा मे

Date..... 21/12
AEE1/AEE2/AEE3/JEE/Asstt.

21/12

श्रीमान [redacted] Officer
संख्या 16 (मरीयातवा)

ARO (BR)

21/12

श्रीमान अ, Notice no-3482 dt 26/12/2025 के अन्वय में

निकाल रहे हैं मैं दिल्लीय 3/0 पाठ रवा प्रियासी गंग
 जीव हिन्दी सेवा (मरीयातवा) और सेवा रहेत दिल्ली क्वार्टर
 नं 265 और मुम्बई नं 32/12 में व्यवस्था में कपरा
 लाकर प्रिम टैंक ड्रवरा में रखेले के डाला गया था प्रियता
 छवि गार्मीया में कपरा के डाला गया गया था प्रियता
 जाय) नं HR 38 AM 8433 / HR 38 AM 8418 और
 HR 38 AM 1636 के ड्रवरा कपरा डाला गया गया था
 प्रीन टैंक ड्रवरा कम से कम 9000/10000 लन के गरीब
 ड्रवरा डाला गया था। और ड्रवरा डालना और उनको
 मिलाये का कार्य प्रीन टैंक ड्रवरा ही किया गया था
 छवि के मिलाये का कार्य पापलोन के ड्रवरा किया
 जाता था। और यह कार्य मार्च 2025 प्रीन टैंक
 ड्रवरा किया गया था। प्रिम डम कार्य के मोटे मात्र
 सलग है

ए-पाठवा



प्रियासी
 दिल्लीय 3/0
 पाठ रवा प्रियासी
 हिन्दी सेवा
 मरीयातवा

Ph-7303500298





21/12

सेवा में

श्रीमान Regional officer Date: 21/12/26
REGIONAL OFFICE/ASSH.

संख्या 16 (मरीयातवादा)

21/12

श्रीमान अफ

Notice No - 3484 Dt 26/12/2025 (P.O. (RR))

गिफत में है कि हम अम्मुप, अमील, लिफान्त स/0
 अमीर निवासिगाण गाँव दिन्नी अरेंज मरीयातवादा और हमारे
 में वकैल लिफान्त अम्मुप नं 365 मुसलमान नं 32/23
 में अम्मुप अरेंज अचरा लोकर जीस टैंग द्वारा अरेंज अरेंज
 में अचरा अला अला था लिफान्त अरेंज अरेंज अरेंज
 द्वारा यह अचरा अला अला था लिफान्त अरेंज अरेंज
 MR 38 AM 8433 / MR 38 AM 1618 / MR 38 AM 1636
 के द्वारा अचरा अला अला था और वीप
 टैंग द्वारा अचरा अचरा 400/1000 एन के करीब
 कुडा अला अला था और कुडा अला अला और
 उमका अला अला का कार्य वीप टैंग द्वारा अला अला
 अला अला था यह कार्य अरेंज 2025 में यह
 कार्य वीप टैंग द्वारा अला अला था लिफान्त
 कार्य के अला अला अला अला है



प्रामाणी (अम्मुप)

अम्मुप स/0 अमीर
लिफान्त स/0 अमीर
अमील स/0 अमीर

अमील अमीर निवासिगाण
दिन्नी अरेंज (PBD)

Ph- 8396005066
Ph- 9671636596

213









217



Yogesh Kumar, IAS

Member Secretary
Haryana State Pollution Control Board
Phone No. 0172- 2581105
Email: hspcbms@gmail.com
Website: www.hspcb.org.in

D.O. No. HSPCB/11329
Dated, Panchkula the 12-01-2026

Sub:- Restoration of Solid Waste Dump site.

Dear Sir,

The matter of OA No. 323/2025-News item titled "Illegal waste dumping leads to environmental fears in Faridabad" appearing in the Hindustan Times dated 27.06.2025 is pending before the Hon'ble NGT. This case pertains to the unauthorised extraction of earth and subsequent illegal dumping of untreated solid waste in the Dhauj area of Faridabad from Bandhwari landfill in Gurugram. RO Ballabgarh HSPCB has sent a letter dated 08.01.2026 which is enclosed herewith for your kind reference.

It has been informed that a joint inspection was conducted by the Mines and Geology Department and HSPCB. Six sites of approximately 8.5 acres have been identified where waste has been buried and capped with earth. The statements recorded by the SHO, Dhauj, from local landowners confirmed that a private agency, M/s Greentech Environ Management Pvt. Ltd. approached them and dumped waste from the Bandhwari landfill site into their field under the guise of making the land "fertile". It is pertinent to mention that: M/s Greentech Environ Management Pvt. Ltd., has been allotted the work of disposal of inert waste by the Municipal Corporation Gurugram (MCG).

Accordingly, the Municipal Corporation Gurugram (MCG) has to get this solid waste lifted and to start the remediation process of the solid waste to ensure compliance with NGT orders and also take stringent action against the contractor, M/s Greentech Environ Management Pvt. Ltd., for the illegal diversion and dumping of waste from Bandhwari into District-Faridabad.

Therefore, I would request you to look into the matter and direct the above said agency to restore the site at their own expenditure. An early action in this matter would be highly appreciated.

Best Regards

Yogesh Kumar
Yogesh Kumar

Sh. Pradeep Dahiya, IAS
Commissioner,
Municipal Corporation
Gurugram



HARYANA STATE POLLUTION CONTROL BOARD
Ballabgarh Region, Opp. Hewo Appmt., Sector-16A, Faridabad
Email: hspcbrobr@gmail.com Website: www.hspcb.gov.in



NO. HSPCB/BR/2026/3670-3671

Dated: 08/01/2026

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Kind Attn:- SEE Water Cell (HQ)

Sub: Request for intervention with the Urban Local Body (ULB) Department regarding remediation of illegal solid waste dumping in Dhouj, Faridabad, and action against M/s Greentech Environ Management Pvt. Ltd. – OA No. 323/2025.

Ref: Meeting held through Video Conferencing (VC) on 08.01.2025 regarding NGT cases. Joint Inspection Report dated 20.06.2025 and 04.12.2025. Memo No. MCF/ACMC-I/2025/588 dated 09.12.2025.

With reference to the subject cited above, it is submitted that during the VC meeting was held on 08.01.2025 under the chairmanship of your goodself, several NGT matters including OA No. 323/2025 were discussed for which next date of hearing is fixed for 15.01.2026. This case pertains to the unauthorized excavation of earth and subsequent illegal dumping of untreated solid waste in the Dhouj area of Faridabad, transported from Bandhwari landfill in Gurugram. Further, as per the news article mentioned in the Hon'ble Tribunal orders, two private contractors were floating scientific waste treatment norms and secretly dumping toxic, untreated waste across Faridabad (Copy attached as **Annexure-'A'**).

A joint inspection was previously conducted by the Mines and Geology Department and HSPCB, identifying six major sites covering approximately 8.5 acres where waste was being buried and capped with earth (Copy attached as **Annexure-'B'**). Statements recorded by the SHO, Dhouj, from local landowners (e.g., Sh. Zubair, Sh. Yasin) confirm that a private agency, M/s Greentech Environ Management Pvt. Ltd., approached them and dumped waste from the Bandhwari landfill site into their fields under the guise of making the land "fertile" (Copy attached as **Annexure-'C'**).

It is pertinent to mention that:

* M/s Greentech Environ Management Pvt. Ltd. has been allotted the work of disposal of inert waste by the Municipal Corporation Gurugram (MCG).

- * The Mines and Geology Department has clarified that as the material is solid waste, its quantification and remediation fall under the jurisdiction of the concerned local body dealing with the Solid Waste Management (Copy attached as **Annexure-'D'**).
- * This office has already issued Show Cause Notices to the landowners and requested the Regional Officer, Gurugram (N), to take action against the private agency (Copy attached as **Annexure-'E'**).

In view of the above, it is requested that the matter may kindly be taken up with the Urban Local Body (ULB) Department to issue the following directions:

* To Municipal Corporation Gurugram (MCG):

1. To lift the solid waste dumped at the various affected sites in Dhouj, Faridabad as mentioned in OA and to start the remediation process of the solid waste to ensure compliance with NGT orders and environmental norms.
2. To take stringent action against the contractor, M/s Greentech Environ Management Pvt. Ltd., for the illegal diversion and dumping of waste from Bandhwari into District-Faridabad. Further, direct the concessioner i.e. M/s Greentech Environ Management Pvt. Ltd to bear the cost of lifting and remediation of waste dumped at the various affected sites in Dhouj, Faridabad.

Submitted for information and necessary action please.

HARISH Digitally signed
by HARISH
KUMAR KUMAR
Date: 2026.01.08
18:43:04 +05'30'
Regional Officer
Ballabgarh Region

Endst. No. HSPCB/BR/2026/

A copy of above is forwarded to the Senior Environmental Engineer, Solid Waste Cell, HSPCB, Panchkula for information please.

Dated:

HARISH Digitally signed
by HARISH
KUMAR KUMAR
Date: 2026.01.08
18:43:19 +05'30'
Regional Officer
Ballabgarh Region

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 323/2025

News Item titled "Illegal waste dumping leads to environmental fears in Faridabad" appearing in the Hindustan Times dated 27.06.2025.

Date of hearing: 08.07.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application is registered *suo motu* on the basis of the news item titled "Illegal waste dumping leads to environmental fears in Faridabad" appearing in the Hindustan Times dated 27.06.2025.

2. The news item relates to the illegal dumping of untreated solid waste and unauthorized earth excavation in the Dhouj area of Faridabad, which has triggered serious environmental concerns. *As per the news article*, two private contractors were flouting scientific waste treatment norms and secretly dumping toxic, untreated waste across Faridabad. *The article states that, following complaints from local residents, a joint inspection conducted on June 20 by the Haryana State Pollution Control Board and the Department of Mines and Geology found six locations, ranging from 0.5 to 2.5 acres in Fatehpur Taga, Samaypur Dhauj-Ballabhgarh Road, Dhauj, Nurpur Dhumaspur, and Mangar village, had been illegally excavated. The article further mentions that the excavated pits were backfilled with legacy, unprocessed waste, bypassing environmental safeguards and contractual obligations. The article states that Hindustan Times (HT) visited the sites on Thursday and found large mounds of mixed, untreated waste across open fields - allegedly in violation of environmental norms and the contract's terms. The article adds that the waste, reportedly sourced from*

Bandhwari, was concealed beneath layers of earth to evade detection. The article highlights that experts have warned this illegal practice poses risks of groundwater contamination, land instability, and long-term health hazards. The article mentions that a landowner is allegedly planning to build residential colonies atop a concealed dump site (Lat: 28.343762°N, Long: 77.203240°E), which could potentially expose future residents to toxic soil and structural threats. The article finally states that the Aravalli foothills already under stress due to deforestation, mining and encroachment are now facing a new ecological threat due to these hidden waste dumps.

3. The above matter indicates violation of the Environment (Protection) Act, 1986, the Solid Waste Management Rules and Aravali Notification (MoEF Notification, 1992).

4. The news item raises substantial issues relating to compliance with the environmental norms and implementation of the provisions of scheduled enactment.

5. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

6. Hence, we implead the following as respondents in the matter:

- (1). Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
- (2). Haryana State Pollution Control Board, Through it's Member Secretary, C-11, Sector-6, Panchkula, Haryana - 134109, Haryana.

(3). Deputy Commissioner, Faridabad, Mini Secretariat, First Floor, Sector-12, Faridabad.

(4). Municipal Corporation of Faridabad, Through it's Commissioner, Office of Divisional Commissioner, Faridabad, Canal Rest House, Sector 16A, Faridabad, Haryana 121002.

7. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

8. List on 10.10.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

July 08, 2025

Original Application No. 323/2025

dv

BY SPEED POST A.D./EMAIL

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 323/2025

News Item titled "Illegal waste dumping leads to environmental fears in Faridabad
"appearing in the Hindustan Times dated 27.06.2025

To

1. **Central Pollution Control Board**
Through its Member Secretary,
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
Email: m PCB@nic.in (RESPONDENT NO.1)
2. **Haryana State Pollution Control Board**
Through its Member Secretary,
C-11, Sector-6, Panchkula, Haryana - 134109
Email: hqhs PCB@hs PCB.org.in (RESPONDENT NO.2)
3. **Deputy Commissioner, Faridabad**
Mini Secretariat, First Floor, Sector-12, Faridabad
Email: dc fbd@hry.nic.in (RESPONDENT NO.3)
4. **Municipal Corporation of Faridabad**
Through its Commissioner,
Office of Divisional Commissioner, Faridabad,
Canal Rest House, Sector 16A, Faridabad, Haryana 121002
Email: comm..fbd-hry@gov.in (RESPONDENT NO.4)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 08.07.2025 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"6. Hence, we implead the following as respondents in the matter: (1). Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032. (2). Haryana State Pollution Control Board, Through its Member Secretary, C-11, Sector-6, Panchkula, Haryana - 134109, Haryana. (3). Deputy Commissioner, Faridabad, Mini Secretariat, First Floor, Sector-12, Faridabad. (4). Municipal Corporation of Faridabad, Through its Commissioner, Office of Divisional Commissioner, Faridabad, Canal Rest House, Sector 16A, Faridabad, Haryana 121002.

7. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

8. List on 10.10.2025."

-*****-

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 10.10.2025, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response as per directions of the Hon'ble Tribunal vide Order dated 08.07.2025.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 17th July 2025.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

Consultant (Judicial), NGT



Illegal waste dumping leads to environmental fears in F'bad

By Leena Dhankhar, Faridabad

Jun 27, 2025 05:14 AM IST

The findings come on the heels of an April 10 HT report, which revealed how two private contractors were flouting scientific waste treatment norms and secretly dumping toxic, untreated waste across Faridabad

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An official inspection in Faridabad's Dhouj region has uncovered a sprawling network of illegal earth excavation and unauthorised dumping of solid waste, allegedly connected to Gurugram's Bandhwari landfill, prompting experts to call for immediate multi-agency action.





The excavated pits in Faridabad's Dhouj region were then backfilled with legacy, unprocessed waste, bypassing environmental safeguards and contractual obligations. (HT PHOTO)

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The findings come on the heels of an April 10 HT report, which revealed how two private contractors were flouting scientific waste treatment norms and secretly dumping toxic, untreated waste across Faridabad.

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Hindustan Times 100

... and the ... and State Pollution Control Board
... on June 20—triggered by citizen complaints—has laid
bare environmental violations on a massive scale. According to
officials, six sites ranging from 0.5 to 2.5 acres in Fatehpur Taga,
Samaypur Dhauj-Ballabgarh Road, Dhauj, Nurpur Dhumaspur,
and Mangar village were found to have been illegally excavated.

The excavated pits were then backfilled with legacy,
unprocessed waste, bypassing environmental safeguards and
contractual obligations.

HT visited the sites on Thursday and found large mounds of
mixed, untreated waste across open fields – allegedly in violation
of environmental norms and the contract's terms.

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hip carrying
ehicles sinks
in Pacific Ocean...

Yolo County
explosion: Shocking
video shows huge

The waste, reportedly sourced from Bandhwari, was concealed beneath layers of earth to evade detection. Experts warn this practice risks groundwater contamination, land instability, and long-term health hazards. In one egregious case, a landowner is allegedly planning to build residential colonies atop a concealed dump site (Lat: 28.343762°N, Long: 77.203240°E), potentially exposing future residents to toxic soil and structural threats.

A detailed 18-page inspection report, which HT has accessed, now submitted to the Faridabad deputy commissioner (DC), includes geo-tagged photographs and coordinates as evidence of the violations.

In response, the DC has written to top officials, including the director general of mines and geology, police commissioner, and municipal commissioners of Faridabad and Gurugram, urging swift action to halt illegal dumping, excavation, and unauthorized land development.

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Municipal Corporation of Gurugram (MCG) commissioner Pradeep Dahiya acknowledged the gravity of the situation. "Our teams have visited the spot and conducted inspections. We are carrying out an internal investigation and strict legal action will follow," he said.

Municipal Corporation of Faridabad (MCF) commissioner Dhirender Khadgata said the violations cut across administrative jurisdictions, requiring coordination between pollution, mining, and police authorities. "Soil has been excavated illegally, and unprocessed waste has been dumped without any permits. MCF will issue showcause notices to landowners and proceed with strict action," he said.

Khadgata added that since Bandhwari landfill falls under Gurugram's jurisdiction, MCG will oversee violations on that front. "The commissioner MCG is overseeing investigations related to Bandhwari landfill since it falls under his jurisdiction. Action will be taken against all violators."

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valli foothills—already stressed by deforestation, mining, and encroachment—are now facing a new ecological threat due to hidden waste dumps. The inspection report not only documents the violations but flags an imminent risk to environmental and human health in the region.

Harish Kumar, HSPCB regional officer (Ballabgarh), confirmed that waste samples collected from one site were being tested to verify their nature. “We are checking whether proper permission was taken and whether the waste is inert or toxic. MCF has been asked to proceed as per protocol. Since the contractors are tied to Bandhwari, we’ve requested the regional officer in Gurugram to take action,” Kumar said.

Environmental experts have raised alarms over what they describe as a dangerous and organised pattern of land misuse and waste concealment. Vaishali Rana, an environmental activist working on Aravalli conservation, called the practice of covering untreated waste with soil “a dangerous deception.” “You can hide waste under layers of soil, but you can’t bury the environmental damage. This contaminates groundwater, weakens the soil, and creates long-term health risks for entire communities. It’s like laying the foundation for a ticking time bomb,” she said.

Advertisement

Vinay Mohan, plant manager at Greentech, one of the two contractors mentioned above, initially denied knowledge of the report. However, when HT shared the document with him, he did not respond to repeated calls or messages.

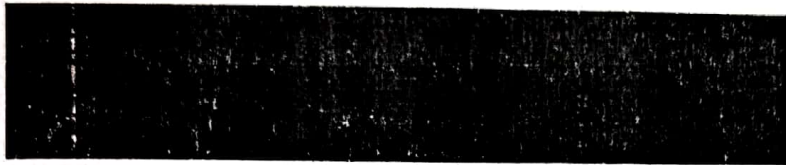
Subh Narayan Mishra, site engineer at Adarsh Bharat Enviro Private Limited (ABEPL)— the other contractor named in the report—denied widespread wrongdoing but admitted to a single site mishap. “Out of the six locations mentioned, only one was relevant to our operations. There, a few tonnes of plastic waste got inadvertently mixed with inert waste due to rainfall and oversight during loading,” he said.

ABEPL, Mishra added, has since terminated the responsible staff and vendors, launched an internal inquiry, and committed to fully retrieving and processing the waste at its own cost. “We will submit photographic and weighment proof of compliance. A dedicated monitoring team has also been formed to prevent future lapses,” he said.

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... , and deliberate environmental neglect. While authorities have pledged action, residents and environmental activists remain sceptical.

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Office of Deputy Commissioner, Faridabad

Mini Secretariat, Sector-12, Faridabad

Office Phone:- 0129-2227936, 2226604, Email Id - dcfbd@hry.nic.in

Annexure-'B'

To

1. Director General, Mines and Geology Department, Plot No. 9, Sector-22, IT Park, Panchkula
2. Commissioner of Police, Sector 21C, Faridabad.
3. Commissioner, Municipal Corporation, B.K. Chowk, Faridabad
4. Commissioner, Municipal Corporation, Gurugram.
5. DTP (E) Faridabad

No 9964-68/LFA

Date:- 20-06-2025

Subject: Unauthorized Earth Excavation and Illegal Dumping of Solid Waste in Dhauj Area, Faridabad – Immediate Action Requested.

It is brought to your notice that a joint inspection was conducted by officials from the Mines and Geology Department, Faridabad and the Regional Officer, Ballabgarh Region, Haryana State Pollution Control Board in the area of Dhauj, Faridabad. During the said inspection, it was observed by the team that unauthorized excavation of earth and subsequent illegal disposal and burial of solid waste was observed at the following geographic coordinates:

Site No.	Geo-coordinates	Area
01	Lat:28.342857 ° N, Long: 77.203263° E	2.5 acres approx.
02	Lat:28.343762 ° N, Long: 77.203240 ° E	2.0 acres approx.
03	Lat: 28.343564 ° N, Long: 77.203266 ° E	0.5 acres approx.
04	Lat: 28.344410 ° N, Long: 77.203355 ° E	1.0 acre approx.
05	Lat: 28.323424 ° N, Long: 77.221976 ° E	1.0 acre approx.
06	Lat: 28.322465 ° N, Long: 77.222588 ° E	1.5 acres approx.

As per the information provided by the local residents, the excavated sites are being filled with solid waste, which is allegedly being transported from the Bandhwari landfill site, Gurugram and later capped with earth. It was also brought to the notice of the inspecting team that one of the landowners is reportedly planning to establish residential colonies at or around coordinate 28.343762 ° N, 77.203240 ° E.

This matter is of serious concern from both environmental and planning perspectives. In view of the above, you are hereby requested to initiate necessary action against the violators as per the relevant provisions of law and take immediate steps to prevent any further illegal excavation of earth, dumping of solid waste and unauthorized construction activity in the area.

This is for your information and necessary action, please.

Encl :- As above.

for Deputy Commissioner
Faridabad

**Report on Joint Inspection Conducted in Dhouj Area, Faridabad Regarding
Unauthorized Excavation and Illegal Dumping of Solid Waste**

Submitted to:

Sh. Vikram Singh, IAS, Deputy Commissioner, Faridabad

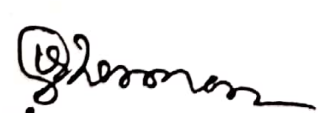
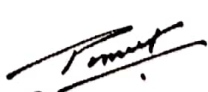
A joint inspection was carried out by the officials of the Mines and Geology Department, Faridabad, and the Haryana State Pollution Control Board (HSPCB), Regional Office Ballabgarh, on 20-June-2025 in the area of Dhouj, Faridabad, on account of credible information received regarding illegal earth excavation and suspected solid waste dumping activities. The joint team visited various sites as indicated through shared geo-coordinates. The following table summarizes the location details and observations:

Site No.	Geo-coordinates	Area (approx.)
01	Lat:28.342857 ° N, Long: 77.203263 ° E	2.5 acres
02	Lat:28.343762 ° N, Long: 77.203240 ° E	2.0 acres
03	Lat: 28.343564 ° N, Long: 77.203266 ° E	0.5 acres
04	Lat: 28.344410 ° N, Long: 77.203355 ° E	1.0 acre
05	Lat: 28.323424 ° N, Long: 77.221976 ° E	1.0 acre
06	Lat: 28.322465 ° N, Long: 77.222588 ° E	1.5 acres

Local residents informed the inspecting team that the solid waste is being transported from the Bandhwari landfill site, Gurugram, and is being dumped at the above-mentioned sites. Post-dumping, the waste is reportedly being covered with earth to conceal the activity. It was also stated that one of the landowners is planning to develop a residential colony at the site mentioned at Sr. No. 02 (Lat: 28.343762 ° N, Long: 77.203240 ° E).

In view of the serious nature of violations and potential environmental damage, the matter is submitted for your kind perusal and further necessary direction.

Enclosures: Site photographs with GPS coordinates.

<p align="center">  Charandeep Singh Mines and Geology Department, Faridabad </p>	<p align="center">  Purnet, AEE HSPCB, Regional Office, Ballabgarh </p>
--	---

FROM

Station House Officer
Police Station ,Dhauj ,FBD

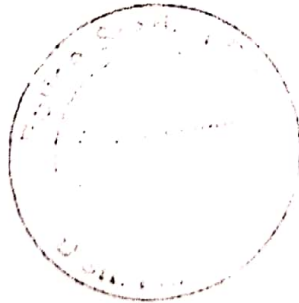
TO

Regional Officer, HSPCB
Ballabhgarh Region

क्रमांक न. १५५-5A दिनांक 27-12-25

Subject: Unauthorized Earth Excavation and Illegal Dumping of Solid Waste in Dhauj Area , Faridabad

आपके कार्यालय के मीमो न. 1185 reader dated 23.12.25 Unauthorized Earth Excavation and Illegal Dumping of Solid Waste in Dhauj Area , Faridabad के संबंध में थाना धौज क्षेत्र में आने वाले गांव में जिन जमीन मालिकों ने सालिड डम्प अपने खेत में डाला था उनकी शामिल जांच करके कथन अंकित किये। जो साथ लफ है। रिपोर्ट सेवा में पेश है।

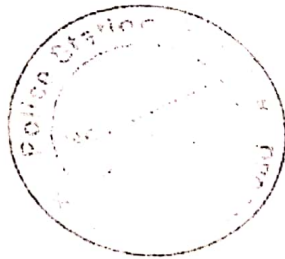


Prabandhkar
प्रबंधक अफसर
थाना धौज
दिनांक 27.12.25

बयान अजाने जुबेर पुत्र बसीर पुत्र फूला निवासी कुरैशी मौहल्ला, गांव टिकरी खेडा, थाना धौज, फरीदाबाद, उम्र 48 साल, मो0नं0 8595404942

बयान किया कि मैं उपरोक्त पते का निवासी हूं। मैं अनपढ व्यक्ति हूं। हमारी 6 भाईयों की गांव टिकरी खेडा में गैर तकसीमशुदा 1.5-1.5 किला पुश्तैनी सांझी जमीन है, जिसमें से मेरे भाई उमर मौहम्मद ने अपने हिस्से की सारी जमीन बेच दी थी। मुझे छोड़कर मेरे सभी भाईयों ने भी अपनी थोड़ी-थोड़ी जमीन अपनी जरूरतें पूरी करने के लिए बेच रखी है। मैंने पिछले 8-10 साल से अपने हिस्से की जमीन में मछली पालने के लिए जमीन खुदवा रखी थी और मछली पाल रहा था। इसी साल 6-7 महीने पहले बंधवाडी डम्पयार्ड से 3 आदमी आए थे और बतलाया कि हमारी कंपनी Ms. Greentech Enviro Management pvt. Ltd. आपकी जमीन में हमारी डम्पयार्ड से कचरा/डम्प डाल देंगे जिससे आपकी जमीन उपजाऊ हो जाएगी और हम आपको पैसे भी देंगे। हम सभी भाईयों के सामने ये बातें हुई थी। उसके बाद मैंने अपनी मछली पालन वाली खाली जमीन में उक्त कचरा/डम्प डलवा लिया। कचरा डालने के अलावा उन्होंने हमें कोई पैसे नहीं दिए। हमारी उक्त जमीन में अब फसल काफी अच्छी हो रही है। किसी प्रकार का कोई नुकसान जमीन में नहीं हुआ है। मैंने अपना बयान लिखा दिया, सुन लिया, समझ लिया, ठीक है।

Attested
Sho
Ds Chauj
dt 26-12-25



LT I
जुबेर

बयान अजाने यासीन पुत्र नत्थू निवासी बहराम पट्टी मौहल्ला, गांव व थाना धौज, फरीदाबाद, उम्र 74 साल, मो0नं0 8053585758

बयान किया कि मैं उपरोक्त पते का निवासी हूं। गांव धौज में मेरी जमीन मुस्तकिल 68, किला नं0 25, खेवट नं0 551 पर है। मैंने मेरी करीब 1.5 किला जमीन में मछली पालन के लिए जमीन खुदाई थी, लेकिन हमारी उस जमीन में पानी रुका नहीं। खुदाई की हुई मिट्टी हमने अपनी बाकी जमीन में गिरवा दी थी। हमारी उक्त खुदाई की हुई जमीन करीब 2 साल खाली पडी रही। इसके बाद जून 2025 में बंधवाडी डम्प यार्ड, गुरुग्राम से कुछ डम्पर/हाईवा गांव में रोड साईड पर कूड़ा/डम्प डालते हुए दिखाई दिए तो हमने पूछताछ की तो पता चला कि उक्त कूड़ा/डम्प किसी Ms. Greentech Enviro Management pvt. Ltd. कंपनी द्वारा बिना किसी कीमत के डाला जा रहा है। फिर हमने डम्प यार्ड वालों से अपनी जमीन में कूड़ा/डम्प डालने बारे कहा तो वे फौरन तैयार हो गए और हमने अपनी उक्त खाली जमीन में कूड़ा/डम्प डलवा लिया और उसके ऊपर हमने अपने दूसरे खेतों में डाली हुई मिट्टी उठाकर डाल दी। हमने अपने खेतों का स्तर दूसरों की जमीन के बराबर करने के लिए यह कूड़ा/डम्प डलवाया था और साथ लगती दूसरों की जमीन कटकर हमारी तरफ ना आ जाए, इसलिए भी हमने यह कूड़ा/डम्प अपनी जमीन में डलवाया था। हमारी उक्त जमीन में अब फसल काफी अच्छी हो रही है। किसी प्रकार का कोई नुकसान जमीन में नहीं हुआ है। मैंने अपना बयान लिखा दिया, सुन लिया, समझ लिया, ठीक है।

Attested

Sho

Sho

PS Dhauj

JA 26-12-25



LTT
यासीन

बयान अजाने अय्यूब पुत्र बसीर पुत्र फूला निवासी कुरैशी मौहल्ला,
गांव टिकरी खेडा, थाना धौज, फरीदाबाद, उम्र 70 साल, मो0नं0
8595404942

बयान किया कि मैं उपरोक्त पते का निवासी हूं। मैं अनपढ बुजुर्ग व्यक्ति हूं। हमारी 6 भाईयों की गांव टिकरी खेडा में गैर तकसीमशुदा 1.5-1.5 किला पुश्तैनी सांझी जमीन है, जिसमें से मेरे भाई उमर मौहम्मद ने अपने हिस्से की सारी जमीन बेच दी थी। मेरे भाई जुबैर को छोड़कर हम सभी भाईयों ने भी अपनी थोड़ी-थोड़ी जमीन अपनी जरूरतें पूरी करने के लिए बेच रखी है। मेरे भाई जुबैर ने पिछले 8-10 साल से अपने हिस्से की जमीन में मछली पालने के लिए जमीन खुदवा रखी थी और मछली पाल रहा था। इसी साल 6-7 महीने पहले बंधवाडी डम्पयार्ड कम्पनी Ms. Greentech Enviro Management pvt. Ltd. कंपनी से 3 आदमी आए थे और बतलाया कि हम आपकी जमीन में हमारी डम्पयार्ड से कचरा/डम्प डाल देंगे जिससे आपकी जमीन उपजाऊ हो जाएगी और हम आपको पैसे भी देंगे। हम सभी भाईयों के सामने ये बातें हुई थी। उसके बाद मेरे भाई जुबैर ने अपनी मछली पालन वाली खाली जमीन में उक्त कचरा/डम्प डलवा लिया। कचरा डालने के अलावा उन्होंने हमें कोई पैसे नहीं दिए। हमारी उक्त जमीन में अब फसल काफी अच्छी हो रही है। किसी प्रकार का कोई नुकसान जमीन में नहीं हुआ है। मैंने अपना बयान लिखा दिया, सुन लिया, समझ लिया, ठीक है।

Attested
[Signature]
SHO
PC Dhauj
dt 26-12-23



3-12-23

बयान अजाने जमील पुत्र बसीर पुत्र फूला निवासी कुरैशी मौहल्ला,
गांव टिकरी खेडा, थाना धौज, फरीदाबाद, उम्र 65 साल, मो0नं0
8396005066

बयान किया कि मैं उपरोक्त पते का निवासी हूं। मैं अनपढ बुजुर्ग व्यक्ति हूं। हमारी 6 भाईयों की गांव टिकरी खेडा में गैर तकसीमशुदा 1.5-1.5 किला पुश्तैनी सांझी जमीन है, जिसमें से मेरे भाई उमर मौहम्मद ने अपने हिस्से की सारी जमीन बेच दी थी। मेरे भाई जुबैर को छोडकर हम सभी भाईयों ने भी अपनी थोडी-थोडी जमीन अपनी जरूरतें पूरी करने के लिए बेच रखी है। मेरे भाई जुबैर ने पिछले 8-10 साल से अपने हिस्से की जमीन में मछली पालने के लिए जमीन खुदवा रखी थी और मछली पाल रहा था। इसी साल 6-7 महीने पहले बंधवाडी डम्पयार्ड कम्पनी Ms. Greentech Enviro Management pvt. Ltd. से 3 आदमी आए थे और बतलाया कि हम आपकी जमीन में हमारी डम्पयार्ड से कचरा/डम्प डाल देंगे जिससे आपकी जमीन उपजाऊ हो जाएगी और हम आपको पैसे भी देंगे। हम सभी भाईयों के सामने ये बातें हुई थी। उसके बाद मेरे भाई जुबैर ने अपनी मछली पालन वाली खाली जमीन में उक्त कचरा/डम्प डालवा लिया। कचरा डालने के अलावा उन्होंने हमें कोई पैसे नहीं दिए। हमारी उक्त जमीन में अब फसल काफी अच्छी हो रही है। किसी प्रकार का कोई नुकसान जमीन में नहीं हुआ है। मैंने अपना बयान लिखा दिया, सुन लिया, समझ लिया, ठीक है।

Attested
Sho
P.S. Chauhan
dt 26-12-25



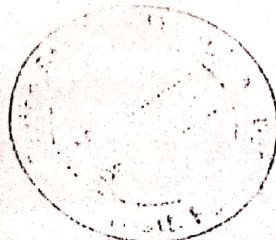
जमील

बयान अजाने लियाकत अली पुत्र बसीर पुत्र फूला निवासी कुरैशी
मौहल्ला, गांव टिकरी खेडा, थाना धौज, फरीदाबाद, उम्र 68 साल, मो0नं0
9671636596

बयान किया कि मैं उपरोक्त पते का निवासी हूं। मैं अनपढ बुजुर्ग
व्यक्ति हूं। हमारी 6 भाईयों की गांव टिकरी खेडा में गैर तक्सीमशुदा 1.5-
1.5 किला पुश्तैनी सांझी जमीन है, जिसमें से मेरे भाई उमर मौहम्मद ने
अपने हिस्से की सारी जमीन बेच दी थी। मेरे भाई जुबैर को छोड़कर हम
सभी भाईयों ने भी अपनी थोड़ी-थोड़ी जमीन अपनी जरूरतें पूरी करने के
लिए बेच रखी है। मेरे भाई जुबैर ने पिछले 8-10 साल से अपने हिस्से
की जमीन में मछली पालने के लिए जमीन खुदवा रखी थी और मछली
पाल रहा था। इसी साल 6-7 महीने पहले बंधवाडी डम्पयार्ड कम्पनी Ms.
Greentech Enviro Management pvt. Ltd. से 3 आदमी आए थे और
बतलाया कि हम आपकी जमीन में हमारी डम्पयार्ड से कचरा/डम्प डाल
देंगे जिससे आपकी जमीन उपजाऊ हो जाएगी और हम आपको पैसे भी
देंगे। हम सभी भाईयों के सामने ये बातें हुई थी। उसके बाद मेरे भाई
जुबैर ने अपनी मछली पालन वाली खाली जमीन में उक्त कचरा/डम्प
डलवा लिया। कचरा डालने के अलावा उन्होंने हमें कोई पैसे नहीं दिए।
हमारी उक्त जमीन में अब फसल काफी अच्छी हो रही है। किसी प्रकार
का कोई नुकसान जमीन में नहीं हुआ है। मैंने अपना बयान लिखा दिया,
सुन लिया, समझ लिया, ठीक है।

लिखावट अजाने

Attested
Sho
Dr. Shauj
04-26-12-25



बयान अजमे जुनैद, फरीद पुत्रान आस मोहम्मद पुत्र नब्दू R/0 गांव
 गांव, फरीदाबाद, मोण नं० 8059925185, 9671649524

बयान किया कि हम उपरोक्त पते के निवासी हैं। हमारे
 पिता आस मोहम्मद का 2018 में देहांत हो चुका है। गांव थान में
 मुस्तफिल नं० 68, खेच नं० 549 में 6 एकड़ जमीन हम दोनों भाइयों के
 नाम थी। करीब 3 साल पहले हमने 2 एकड़ जमीन दिल्ली के अश्रीप
 गुप्ता को बेच दी थी। अब हमारे 4 एकड़ जमीन है। हमारी 4 एकड़
 जमीन में हमने कहीं भी डम्प/कचरा नहीं डलवाया है। हमने अपना
 बयान लिखा दिया, पढ़ लिया, ठीक है।

जुनैद - फरीद

Attested

[Signature]

SHO

PS Dhauj

dt 27-12-25



Deptt. of Mines & Geology Faridabad

Add: Neelam Chowk, behind SBI Main Branch Near
Treasury Office, 2nd Floor in building of District
Industrial Center, (NIT-5) Faridabad
E-mail ID: momingfld1@gmail.com



Memo No.:- AME/FBD/ 2071

Dated:- 19/12/2025

To

Additional Commissioner
Municipal Corporation
Faridabad

Subject:- Regarding joint inspection report in compliance to Hon'ble NGT
OA 323 of 2025 regarding Suo-Motto complaint news item
regarding illegal dumping of waste in Dhauf Area of Faridabad.

With reference to the subject cited above it is respectfully submitted that as per the direction contained in the joint inspection report the District Mining Officer was required to provide an estimated quantity of solid waste at the site.

In this regard it is submitted that solid waste does not fall under the category of mineral and therefore the Department of Mines and Geology does not undertake measurement or assessment of solid waste quantities. The mandate of this department is to minerals and minor minerals only.

It is further submitted that the officer and officials of this department have neither received any technical training nor possess past experience in the measurement or estimation of solid waste and no such exercise has ever been carried out by this department in the past. Therefore this department does not have the technical expertise or operational mechanism to assess or quantify solid waste.

Accordingly, since the material observed at the site pertains to solid waste this department is not in a position to assess or provide the quantity of such solid waste. The estimation of solid waste falls under the jurisdiction of concerned local body / competent authority dealing with solid waste management.

This is submitted for your kind information and necessary action please.

[Signature]
19/12/25

Assistant Mining Engineer
Mines and Geology Department
Faridabad / Palwal



HSPCB/BR/2025/1990-91

Dated: 16/09/2025

To
The Regional Officer, Gurugram North
Haryana State Pollution Control Board,
Vikas Sadan, Near D.C. Court, 1st Floor, Gurugram.

Sub:- Seeking Action Taken Report regarding unauthorized earth excavation and illegal dumping of solid waste in Dhauj area, Faridabad – as per NGT Order in OA No. 323/2025 dated 08.07.2025.

Reference:

1. Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, Order dated 08.07.2025 in Original Application No. 323/2025.
2. Office of the Deputy Commissioner, Faridabad, Memo No. 9964-68/LFA dated 20.06.2025.

This is to bring to your attention that the Hon'ble NGT, Principal Bench, New Delhi, in its order dated 08.07.2025 in OA No. 323/2025 has taken suo motu cognizance of the environmental violations reported in the news item titled "Illegal waste dumping leads to environmental fears in Faridabad" published in the Hindustan Times dated 27.06.2025. The Tribunal has noted serious concerns regarding illegal dumping of municipal solid waste and unauthorized earth excavation in the Dhauj area of Faridabad, and has impleaded the Haryana State Pollution Control Board among other authorities to file a response. The matter pertains to waste being transported from Bandhwari landfill in Gurugram and dumped at following locations in Ballabgarh Region:

S. No.	Geo-coordinates	Area
01	Lat:28.342857 N, Long:77.203263 E	2.5 acres approx.
02	Lat:28.343762 N, Long:77.203240 E	2.0 acres approx.
03	Lat:28.343564 N, Long:77.203266 E	0.5 acres approx.
04	Lat:28.344410 N, Long:77.203355 E	1.0 acres approx.
05	Lat:28.323424 N, Long:77.201976 E	1.0 acres approx.
06	Lat:28.322465 N, Long:77.222588 E	1.5 acres approx.

Pursuant to this, the concerned AEE from this office carried out a follow-up inspection of the aforesaid sites on 18.08.2025 and found that the waste remains at these locations (Photographs attached), similar to the condition observed during the initial inspection on 20.06.2025. Further, as per the news article mentioned in the Hon'ble Tribunal's order two private contractors were flouting scientific waste treatment norms and secretly dumping toxic, untreated waste across Faridabad.

In view of the above, it is requested to provide the Action Taken Report (ATR) from your office, in this regard for reply in the Hon'ble Tribunal.

The next date of hearing in Hon'ble NGT is scheduled for 10.10.2025.

Enclosures: As above

Endst No. HSPCB/BR/2025/

Dated: /09/2025

A copy of above is forwarded to Member Secretary, HSPCB, C-11, Sector-06, Panchkula for information please.

Regional Officer
Ballabgarh Region

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 323/2025

(SuoMotu based on News Item titled "Illegal waste dumping leads to environmental fears in Faridabad")

Regd. Entry No. 1962
Dated 13 JAN 2026

AFFIDAVIT

I, Harish Kumar, Regional Officer, Ballabgarh Region, HSPCB aged about 39 years do hereby solemnly affirm and state as under:

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

Verification:



Harish Kumar
Deponent

Verified at Faridabad on 13th Day of January, 2026 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed there in.

I know the deponent
executant who has Signed
humb impression before me

Harish Kumar
Attested as Deponent
Notary Public
Govt. of India

Harish Kumar
Deponent

13 JAN 2026